

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA 448/2022

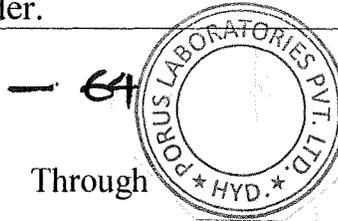
IN THE MATTER OF:

In re: *Suo moto* matter in: “178 women workers fall ill after gas leak in Andhra's Visakhapatnam.”

INDEX

S.No.	Particulars	Page No.
1.	Reply on behalf of Porus Laboratories Private Limited along with supporting affidavit.	1-10
2.	<b>Annexure R-1</b> A copy of the news report published in 'The Hindu'.	11-13
3.	<b>Annexure R-2</b> A copy of the Stop Production Order.	14-16
4.	<b>Annexure R-3</b> A copy of the licenses issued by PESO, NOC by the State Disaster Response and Fire Service, Labour License etc.	17-53
5.	<b>Annexure R-4 (Colly)</b> A copy of the letters dated 07.06.2022 sent by the Respondent to the APPCB in compliance of the stop order to ensure safe shut down of the plant.	54-59
6.	<b>Annexure R-5</b> A copy of the representation made on 13.06.2022 for revocation of the Stop Production Order	60
7.	<b>Annexure R-6</b> A copy of the Temporary Revocation of the Stop Production Order.	61-63

8. Vakalatnama



Through

*Gautam Bajaj*  
RESPONDENT  
*Gautam Bajaj*  
(GAUTAM BAJAJ)

Advocate for the Respondent  
M-19A South Extension Part-II,  
New Delhi-110049  
D/1200/2012  
Email: gautambajaj90@gmail.com;  
Ph: 9818366747

New Delhi  
04.07.2022

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA 448/2022

IN THE MATTER OF:

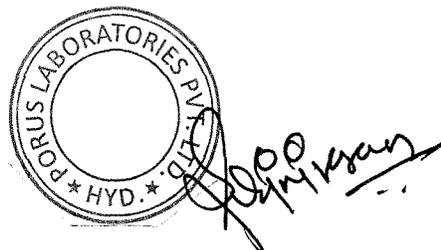
In re: *Suo moto* matter in: “178 women workers fall ill after gas leak in Andhra's Visakhapatnam.”

**REPLY ON BEHALF OF PORUS LABORATORIES PRIVATE LIMITED.**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

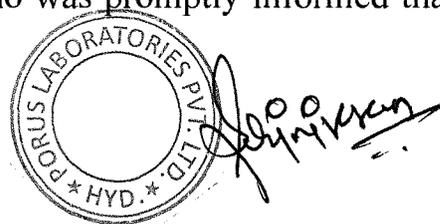
1. The present Reply is being filed by Porus Laboratories Private Limited (“Porus”/ “Answering Respondent”) to the *suo moto* cognizance taken by the Hon’ble National Green Tribunal on the basis of a newspaper report as published in the Hindustan Times on 03.06.2022. It is alleged in the said newspaper that a gas leak was suspected from the premises of Porus which has affected about 178 people at a neighbouring plant/factory.
2. At the outset it is submitted that there has been no gas leakage from the premises of Porus. The relevant authorities, as detailed below, have carried out their investigations, inspections and all documents and clearances as requested by the authorities were duly provided by Porus. Upon being fully satisfied of there being no gas leakage from the premises of Porus, a notice permitting Porus to continue carrying



out its business/manufacturing activities has been duly issued by the relevant authorities on 15.06.2022.

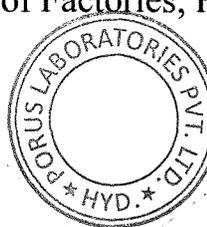
**BRIEF TIMELINE OF EVENTS:**

3. That Porus is a company incorporated on 09.12.1996 under the Companies Act, 1956 dealing in the business of development and production of Active Pharmaceutical Ingredients (“APIs”), Pharmaceutical Intermediates and Specialty Chemicals. Porus has a manufacturing unit located in the Andhra Pradesh Special Economic Zone at Visakhapatnam.
4. That on 03.06.2022 news broke out of a gas leakage incident affecting the employees of M/s Seeds Intimate Apparel India Pvt. Ltd. located in the premises of M/s Brandix Apparel India (Pvt.) Ltd. (BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District (Presently Anakapalli District).
5. That on 03.06.2022 at around 11:55 A.M., Porus received a call from the Environment Engineer, Andhra Pradesh Pollution Control Board (“APPCB”/ “PCB”), Visakhapatnam inquiring if there was any gas leakage smell in and around the premises to which it was duly informed that there was none. At around 12:00 noon, Porus received another call from the Zonal Manager, Andhra Pradesh Special Economic Zone (“APSEZ”) also inquiring if there was any gas leakage in Porus’s unit who was promptly informed that there was



no leakage. The Zonal Manager informed that he sought to carry out a site inspection at Porus' premises. The Answering Respondent invited the Zonal Manager and his team to visit the site and carry out the inspection as required.

6. The Zonal Manager along with the Environment Engineer and other team members visited the Answering Respondent's facility. Apart from conducting a site inspection, inquiries were also made with Porus's employees leaving 'A-shift' as well as the 'Khalasi' labors stationed outside Porus's premises. The Zonal Manager and his team left Porus's unit/premises having been satisfied that there was no evidence of gas leakage.
7. That later in the day on 03.06.2022, the Answering Respondent also received further inquiry calls from different government authorities such as Department of Factories, Police, Local MLA, Pollution Control Board, Special Economic Zone concerning any gas leakage from Porus. The Answering Respondent denied that there was any gas leakage from its premises and further invited all authorities and individuals to carry out an inspection of the plant/ facility. The Answering Respondent also clarified that none of its employees or workers working in the premises got affected by any such alleged gas leakage and were performing their shift duties as normal. Later in the day a team comprising of the Environment Engineer, Pollution Control Board, Assistant Engineer; Department of Factories – Deputy Chief Inspector of Factories; Police - ASP, CI, SI, MRO and



*[Handwritten signature]*

Andhra Pradesh Industrial Infrastructure Corporation officials came to the Answering Respondent's facility to carry out further inspection and left the premises without providing any comments.

8. Though there was no evidence or observation by any government authority on any gas leakage from Porus; however, mistakenly few newspapers and news channels stated that there was Ammonia gas leakage from the Answering Respondent's facility on 03.06.2022. However, most of these newspapers/news channels refined their statements on 04.06.2022 stating that the exact root cause of the gas leakage was yet to be identified. Furthermore, all other companies/facilities in the APIIC-SEZ also confirmed to the SEZ authorities on their WhatsApp group that there was no Ammonia gas leakage from the respective facilities. A copy of the news report published in 'The Hindu' is annexed herewith as **Annexure R-1**.

9. On 04.06.2020 around 12.30 P.M., Assistant Development Commissioner- SEZ- Vizag conducted an inquiry at the Answering Respondent's facility about the usage of Ammonia gas in the plant. The Answering Respondent duly clarified and confirmed that no Ammonia gas was procured or used in its facility. The Answering Respondent also showed proof of all the documentation detailing the materials/goods etc. that were procured or entered its premises. Thereafter, on the same day i.e., 04.06.2020, around 5.20 P.M. Joint Chief and Assistant Engineer – APPCB visited the Answering Respondent's plant and inspected the entire production facility,



*[Handwritten signature]*

terrace and all scrubber systems for possible Chlorine gas leakages. Furthermore, data was collected from the Distributed Control System (“DCS”) for Scrubber Systems that are connected to the Chlorination reactors. Complete inspection was also carried out of the Volatile Organic Compound (“VOC”) analyzers present at different locations in the site and testing was also carried out on their effectiveness and working condition.

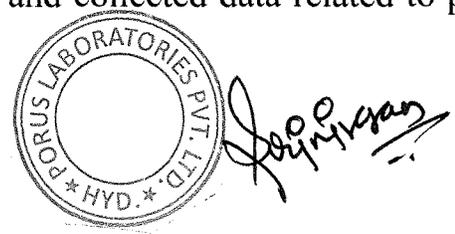
10. On 05.06.2022, the Answering Respondent again received calls from the PCB and DOF around 9.20 A.M., inquiring about any gas leakage around 8.45 A.M to 9.00 AM. The Answering Respondent denied that there was any leakage and informed that the management was physically present at the site in safe condition and invited them to inspect the site/ facility. However, no officials visited the Answering Respondent’s facility during the day. There were PCB officials continuously monitoring VOC/Gas detection of all surrounding industries in APIIC-SEZ.

11. On 06.06.2022, High Level Investigation committee members appointed by the Government comprising of the Joint Chief Environment Engineer from the APPCB along with Assistant Engineer; Deputy Chief of Factories, DOF and IF; Assistant Commissioner of Police along with his team and a Professor from Andhra University visited the site, inspected the manufacturing facility, chlorine storage and distribution facility. The committee members interacted and questioned the Answering Respondent’s



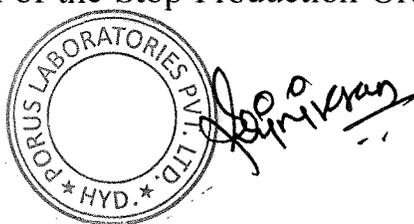
employees over processes, operations and controls at the Answering Respondent's plant. In addition to the above, officials from the Drug Controlling Authority comprising of 4 members led by the Joint Director investigated for two consecutive days i.e., on 06.06.2022 & 07.06.2022, took rounds of the plant manufacturing blocks and collected all required permissions and approvals that are required for site operations. Separately, a verification of the import-export documents for products being dispatched and collection of data pertaining to route of synthesis for manufacturing and Effluent Treatment Plant was also carried out. It is pertinent to mention that the Answering Respondent cooperated fully and provided complete assistance to all the authorities for carrying out a complete investigation of the site/plant to their satisfaction. All compliances and requirements for the operation of the site/plant were found to be in order.

12. On 07.06.2022 around 11.15 a.m., the Assistant Engineer from APPCB visited the Answering Respondent's site and served a "Stop Production Order" temporarily stopping all manufacturing activities as a precautionary measure to alleviate any apprehension of any untoward incident and pending further investigation. In compliance of the Stop Production Order received from the APPCB, the Answering Respondent immediately took all steps towards the safe shut down of the plant which was duly communicated in writing to the APPCB. Around 2.15 P.M. officials from the DOF and APPCB visited the site again and collected data related to production stock



statements for March to May 2022, raw material stocks, DCS supporting data for scrubbers from 1<sup>st</sup> to 6<sup>th</sup> caustic soda lye consumption, chlorine risk assessment and dispersibility, Petroleum and Explosives Safety Organizations (“PESO”) approved letter etc. All information and documents requested by the respective authorities were duly provided by the Answering Respondent. It is pertinent to state that the Answering Respondent has installed efficient Detection Systems in sufficient quantities at the storage, distribution, reaction and scrubbing systems areas. All the Detection Systems are interlocked with the DCS for control and prevention of any possible gas leakages. The Answering Respondent has duly clarified all suspicions around gas emissions with transparent data from the DCS as well as the protocols followed in the plant. A copy of the Stop Production Order is annexed herewith as **Annexure R-2**. A copy of the licenses issued by PESO, NOC by the State Disaster Response and Fire Service, Labour License etc., are annexed herewith as **Annexure R-3**. A copy of the letters dated 07.06.2022 sent by the Respondent to the APPCB in compliance of the stop order to ensure safe shut down of the plant is annexed herewith as **Annexure R-4 (Colly)**.

13. That as the Respondent had complied with the Stop Production Order, all investigations had been completed by the authorities as mentioned hereinabove to their satisfaction and there was no gas leakage or any violation on the part of the Respondent, a request was made for revocation of the Stop Production Order *vide* letter dated



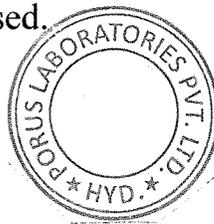
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13.06.2022. On 16.06.2022, having completed its investigation, the APPCB granted a Temporary Revocation against the Stop Production Order issued by the Joint Chief Environment Engineer, APPCB to resume all manufacturing activities. Subsequent to the revocation order, the Answering Respondent has resumed its manufacturing activities from 17.06.2022 as per safe restart procedures upon confirmation of all detection and protection systems being in working condition. A copy of the representation made on 13.06.2022 for revocation of the Stop Production Order is annexed herewith as **Annexure R-5**. A copy of the Temporary Revocation of the Stop Production Order is annexed herewith as **Annexure R-6**.

14. It is submitted that the newspaper report on the basis of which this Hon'ble Tribunal has taken *suo moto* cognizance of the alleged gas leak also states that it was only suspected that a gas leak had occurred from the premises of Porus Laboratories. All government authorities have duly carried out their investigations and inspections of the Answering Respondent's plant/ facility and not found any gas leakage from the Answering Respondent's plant/ facility. Upon being fully satisfied, the APPCB has also permitted that the manufacturing activities be resumed.



15. In light of the submissions made hereinabove it is prayed that the present proceedings be dismissed.



*[Handwritten Signature]*  
RESPONDENT

Through

*[Handwritten Signature]*  
(GAUTAM BAJAJ)

Advocate for the Respondent  
M-19A South Extension Part-II,  
New Delhi-110049  
D/1200/2012  
Email: gautambajaj90@gmail.com;  
Ph: 9818366747

New Delhi  
04.07.2022

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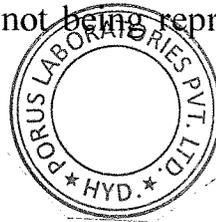
IN THE MATTER OF:

In re: *Suo moto* matter in: “178 women workers fall ill after gas leak in Andhra's Visakhapatnam.”

**AFFIDAVIT**

I, Srinivasan Namala, S/o Shri Purushothama Rao Namala, R/o Villa No.15, Indu Fortune Fields, Kukatpally, Hyderabad – 500 072 do hereby solemnly affirm and state as under:

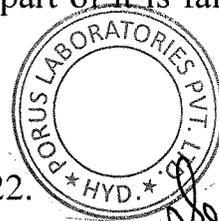
1. That I am the Srinivasan Namala of the Respondent and as such well-versed with the facts and circumstances of the present case and as such competent to file the present affidavit.
2. I say that the present Reply has been drafted under my instructions. I say that I have perused the same, and I say, that except for the contents of the legal averments contained therein, the contents thereof are true and correct to the best of my knowledge and belief and as per the records available with me. I say that the contents of the present Reply may be read as a part of this affidavit, and the same are not being reproduced herein in order to avoid prolixity.



*Srinivasan*  
DEPONENT

**VERIFICATION:**

I, Srinivasan Namala, the deponent named hereinabove, do hereby solemnly affirm and verify, that the contents of the above Affidavit are true and correct to the best of my knowledge and no part of it is false and no material has been concealed therefrom.



Verified at Hyderabad on this 4th day of July, 2022.

*Srinivasan*  
DEPONENT

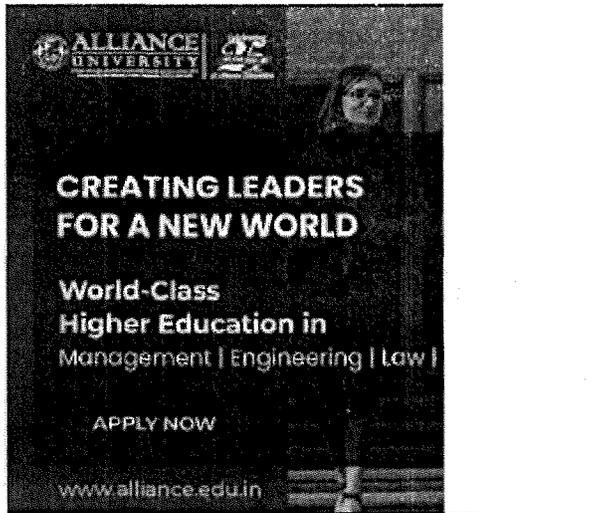


**P.V. Raghava Reddy**

B.A., LLB.

Advocate & Central Notary  
# R.P. Colony, Opp. Ambedkar Statue,  
Jagadgirigutta, Hyd-37,  
Regd No: 7591/09  
Commission Expires 16/1/2024  
Cell: 9398677445

# THE HINDU



NEWS > CITIES > VISAKHAPATNAM

## VISAKHAPATNAM

### 178 employees fall sick after inhaling poisonous gas at Anakapalli in Andhra Pradesh



Women workers receive treatment in a hospital, in Visakhapatnam on Friday.

Staff Reporter

ANAKAPALLI JUNE 03, 2022 21:07 IST

UPDATED: JUNE 03, 2022 21:07 IST



12

# THE HINDU



## PCB says no gas leak; cause of gas leak a mystery

As many as 178 women employees, working at Quantum Seeds, the second unit of Brandix India Apparel, were taken ill after allegedly inhaling some poisonous gas at the Special Economic Zone (SEZ) at Atchutapuram in Anakapalli district, on Friday.

The district administration, Anakapalli Police and the Pollution Control Board (PCB) officials are yet to ascertain what was the gas which allegedly leaked, and its source.

Advertisement



Advertisement

Initially, it was suspected that ammonia gas might have leaked from a nearby chemical factory. Police sources suspected that the poisonous gas might have blown towards the apparel SEZ due to wind, which led to the incident.





and nausea.

## No leak: PCB

However, later in the evening, PCB officials said they had checked chemical units nearby and found that there was no indication of a leak on their premises. According to the pollution board officials, the recordings were normal and all the employees in the chemical unit were fine.

“If there was a leak in the suspected chemical factory, its employees would have fallen sick and the people in the surrounding areas would have been affected. But the situation is normal over there. So, the suspected gas leak remains a mystery,” a PCB official said.

According to sources from the district administration, they were verifying if there was any gas leak from the AC unit or the Effluent Treatment Plant (ETP) in the seeds unit. The officials were also mulling to check whether there was any case of food poisoning at the unit.

## Panel formed

District Collector P Ravi Subhash, who visited the unit, said that they were yet to ascertain the cause of the accident. He said that a committee was constituted to probe the matter.

Brandix India Apparel City (BIAC) India Partner, P Doraswamy said that except two women, all others were discharged from hospital. He claimed that the incident occurred after some poisonous gas entered their plant from outside.

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File No.APPCB-11023/40/2022-TEC-TF-APPCB

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No.703/APPCB/HO/UH-II/TF/VSP/2022-Date:07/06/2022**STOP PRODUCTION ORDER**

**Sub: APPCB - UH-II - TF - M/s. Porus Laboratories Private Limited., Unit-VI, Plot No. 2A,2B, 2C, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District - Employees of M/s.Seeds Intimate Apparel India Pvt. Ltd., Plot No. 11 located in the premises of M/s. Brandix Apparel India (Pvt) Ltd(BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District (Presently Anakapalli District) are affected due to inhalation of unknown toxic gas - Non-compliance - Stop Production Order - Issued - Reg.**

- Ref:**
1. Consent order No. APPCB/VSP/VSP/434/HO/CFO/2021, dated 12.03.2021.
  2. A Gas leak incident occurred on 03.06.2022 in between 11:30 AM to 12:00 Noon , affecting the employees of Brandix SEZ, Atchutapuram,SEZ
  3. Inspection of the officials of RO, Visakhapatnam dated 03.06.2022.
  4. Adverse news items published in the leading news papers dt 04.06.2022.
  5. Proceeding of the Member Secretary, APPCB dated 04.06.2022

\* \* \*

**WHEREAS** you are operating Bulk drug manufacturing industry in the name & style of M/s. Porus Laboratories Private Limited., Unit-VI located at Plot No. 2A,2B, 2C, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued CFO & HWA to the industry on 12.03.2021 for the period up to 30.06.2023 with certain terms and conditions to comply therein.

**WHEREAS** a gas leak incident occurred on 03.06.2022 in between 11:30 AM to 12:00 Noon vide reference 2<sup>nd</sup> cited, affecting employees of M/s.Seeds Intimate Apparel India Pvt. Ltd., Plot No. 11 located in the premises of M/s. Brandix Apparel India (Pvt) Ltd (BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District (Presently Anakapalli District).

**WHEREAS** the officials of RO, Visakhapatnam inspected the industry and its surroundings on 03.06.2022 and reported the following observations vide reference 3<sup>rd</sup> cited:

- a. M/s.Seeds Intimate Apparel India Pvt. Ltd is a garment manufacturing unit existing in M/s. Brandix Apparel India (Pvt) Ltd(BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District(Presently Anakapalli District).
- b. The employees of M/s.Seeds Intimate Apparel India Pvt. Ltd, Plot No. 11 located in the premises of M/s. Brandix Apparel India (Pvt) Ltd(BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District(Presently Anakapalli District) working in completely central air conditioning garments manufacturing area are affected due to inhalation of unknown toxic gas in between 11:30 AM to 12:00 Noon on 3.06.2022.
- c. M/s.Seeds Intimate Apparel India Pvt Ltd is operating with valid CFO of the Board

- 31.10.2028 to produce Knitting of Bras – 39,800 Nos/day & Knitting of Bralet – 10,200 Nos/day.
- d. The manufacturing area is completely central air condition and the industry is using Freon group as refrigerant.
  - e. The employees suffered with stomach pain, vomiting, eye burning & nausea and the employees were immediately shifted to hospitals.
  - f. The management claimed that the incident occurred after toxic gas entered in to the garment manufacturing area may be through air handling system.
  - g. APPCB officials have inspected the incident area at M/s.Seeds Intimate Apparel India Pvt. Ltd and conducted online VOC monitoring and observed that the VOC values are 0.0 to 1.0 ppm.
  - h. Further the Board Officials along with the officials of Industries Department and Factories Department have inspected the nearby industries viz., M/s.Porus Laboratories Private Limited(Unit-VI).
  - i. APPCB officials carried out VOC monitoring in the premises of above industries and the VOC values are 2-3 ppm at M/s.Porus Laboratories Private Limited(Unit-VI).
  - j. The District Collector, Anakapalli District visited the M/s.Seeds Intimate Apparel India Pvt. Ltd, and also attended meeting with Hon'ble Minister for Industries, infrastructure, Investment & Information Technology along with department officials.
  - k. Officials of Zonal Laboratory, APPCB, Visakhapatnam collected air samples from inside & outside working shed area and dust samples from AHU ducts inside the shed & from the fresh air inlet filter of AHU of M/s.Seeds Intimate Apparel India Pvt. Ltd., for analysis to ascertain the gas released into the working area.

**WHEREAS** it was reported in the news papers that over 100 women working in the Brandix SEZ in Achutapuram have fallen sick after inhaling ammonia, leaked from the nearby Porus chemical factory vide reference 4<sup>th</sup> cited. Further, reported that about 100 women in an apparel unit developed symptoms of headache, vomiting and a few fainted after inhaling the gas, Treatment has been provided to them and all are out of danger.

**WHEREAS** a committee was constituted vide reference 5<sup>th</sup> cited, for inquiry into the incident.

In view of the urgency and to safeguard the public health, based on the preliminary reports placed before the Board, it is opined to issue stop production order temporarily to your industry as precautionary measure to alleviate apprehension of any untoward and re-occurrence of such incidents. Accordingly, the Board hereby temporarily issues Stop Production Order under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 to immediately stop all the manufacturing activities at your industry located at Plot No. 2A,2B, 2C, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District forthwith until further orders and you are directed to comply with the above.

You are hereby directed to note that, should you violate this order and operate the unit closure order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

*This Order comes into effect from today i.e. 07/06/2022*

Vijay Kumar Gsrkr las

**MEMBER SECRETARY**

To  
M/s. Porus Laboratories Private Limited., Unit-VI,  
Plot No. 2A,2B, 2C, APSEZ, APIIC,  
Moturupalem (V), Rambilli (M),  
Visakhapatnam District.

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

**GOVERNMENT OF ANDHRA PRADESH**  
**STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT**

**From :**  
 The Director General,  
 State Disaster Response and Fire Services,  
 Andhra Pradesh, Vijayawada.

**To :**  
 M/s Porus Laboratories Pvt Ltd,  
 Plot No.2A, 2B, 2C, Moturupalem  
 (V), Atchuthapuram, Rambilli (M),  
 Anakapalli District

**Rc.No.16975/17758/VSP/MSB/2021 MSB-ER, SDP Dated: 01-06-2022.**

Sir,

Sub: A.P. State Disaster Response and Fire Services Department-MSB Section-Issuance of Renewal of No Objection Certificate to Existing Building of M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District - Regarding.

- Ref: 1. Occupancy NOC Rc No: 16975/VSP/MSB/2021, Dated: 04/03/2021 of Director General State Disaster Response and Fire Services, Andhra Pradesh, Vijayawada
2. Occupancy NOC Rc. No: 17758/VSP/RFO/2021, Dated: 27/05/2021 of Director General State Disaster Response and Fire Services, Andhra Pradesh, Vijayawada
3. This Office Renewal NOC. Rc.No: 16975/VSP/MSB/2021 MSB-ER, SDP Dated: 30-03-2022 of Director General State Disaster Response and Fire Services, Andhra Pradesh, Vijayawada
4. Application of M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District.

\*\*\*\*\*

The Management of M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District has requested to issue Renewal of No Objection Certificate by duly remitting the Renewal Fee towards Fire Precautionary Fee vide reference 4<sup>th</sup> cited.

2) The No Objection Certificate for Occupancy Certificate was issued vide reference 1<sup>st</sup> & 2<sup>nd</sup> cited to the existing Application of M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District with (02) Blocks with total built up area of 13056.28 Sq. Mtrs., for Industrial Occupancy (Category-G2)

**3) Block Wise Details.**

Sl. No	Name of the Block	No of Floors	Height of the Building	Built up Area in Sq.Mtrs	No. of Staircase
1	Production Block-C	G+03UF	17.90	8454.43	2 Nos.
2	Solvent Recovery System	G+03UF	18.00	4601.85	2 Nos.
			<b>Total</b>	<b>13056.28</b>	

4) The management has submitted the self-Certification report / Affidavit and stated that the furnished information is correct and to maintained the conventional systems (existing Firefighting systems) are in good working condition along with the following Fire Safety Measures keeping in view of practicality, an extra safety precaution, maintenance and resilience and also, it is noticed at any time that the information provided is false, they understand that Renewal NOC deemed may be cancelled by the concerned authority.

5) In view of the above and taking into consideration of the larger public interest and in the context of the COVID-19 pandemic across the country and also based on the Self-Certification/Affidavit submitted by the management, the Renewal of No Objection Certificate is issued to the Existing Building of M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District

6) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of practicality, maintenance and resilience:

Sl. No.	Fire Fighting Equipment	Prescribed	Provided	Deficit
1	Fire Extinguishers	ABC type	85 Nos.	Nil
2	Temperature Sensors	Temperature Sensors connected "Hooter" and that can give alerts through Cell phone instead of Sprinklers	Provided	Nil
3	Manual Call Point System	One Number per Floor	9 Nos.	Nil
4	Under Ground Static Water Tank (or) Terrace Water Tank	5,000 Ltrs. (Minimum)	1,50,000 Ltrs.	Nil
5	5 HP (Mobile Pump + Petrol Engine on wheels connected to Ground Floor Sump)	Required	5HP-02 Nos. 2HP-02 Nos.	Nil.
6	Other Fire Pumps	Required	Electrical Pump 2280 LPM-02 Nos. Diesel Pump 2280 LPM -01 No. Jockey Pump180 LPM- 02 Nos.	Nil

7) **Electrical Safety System.**

(i) Miniature Circuit Breakers, MCB's.	:	Yes/Provided
(ii) No Overloading of Power Sockets.	:	Yes, ensured
(iii) 10 years old wiring to be changed specially wherever A/c is there ?	:	Yes, ensured
(iv) LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery).	:	Yes, Connected
(v) Grounding/Earthing is provided	:	Yes/Provided
(vi) Lightening Conductor is provided	:	Yes/Provided
(vii) The above shall be certified by authorized Electrical Contractor/ Supervisor.	:	Yes/Certified

- 8) The Management is responsible all risks involved in case of Fire Accident.
- 9) In view of the above and based on the Self Certification of the management the Renewal No Objection Certificate is hereby issued to the M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District subject to the submission of following documents within (03) Months and report compliance to this office.
- i. Hazard and Risk analysis report
  - ii. On site emergency plan
  - iii. Third party safety audit.
- 10) Further, the Management has to submit the following information in self certification format to the website which will be intimated soon as shown below.

SELF CERTIFICATION ( to be uploaded )					
Name and address of the industry / premises:					
S.No	Name of the Chemical	Storage Quantity at Present	No.of Days The quantity received	Nearest Fire Station with Phone No	Last Information given to Fire Services on Date
The above information is true to the best of my Knowledge					
Date			Signature Authority		

(b) **LIST OF HAZARDOUS CHEMICALS EMERGENCY INFORMATION**

Name of the Industry:															
Address:															
S. No	Chemical Name	Nature of chemical/toxic/poisonous/flamable/explosive/hazardous	In case of Fire: Fighting Media and instructions	Spill Cleanup procedure	Contact with eye/skin	Incompatible with	PPE	Flash point OC	Boiling Point OC	LEL%	UEL%	MSDS CODE	STORAGE Quantity	Geo -- Coordinates	
														Latitude	Longitude

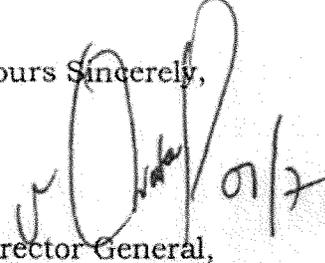
**11) Fire Safety Suggestions:**

Sl. No.	As Builder	As Occupant	As Security personnel
1.	All the Fire protection arrangements shall be maintained in good working condition at all time.	The Escape/Exit routes shall not be kept Locked/Blocked or Encroached.	All the occupants must be trained the correct method of operation of the Fire Fighting System installed.
2.	Any loss of life or property due to non-functioning of Fire Safety Measures and other Installations shall be the responsibility of the management.	All occupants shall be trained to operate the Fire Safety Equipment during Emergency.	Mock Drills should be conducted once in 03 months for initial two years. Thereafter, once in every 06 months.
3.	Addition/Alteration, if any in the Building may be verified by Building Authority.	Mock Drills should be conducted once in 03 months for initial two years. Thereafter, once in every 06 months.	All Security Personnel shall be trained to operate the Fire Safety Equipment during Emergency.
4.	This Annual Periodical Renewal Fire Certificate is only from Fire Safety Point of View.	Raise the alarm If the fire cannot be controlled, Evacuate the area completely at once with nearest Safe Exit.	Attack the Fire using available Fire Equipment only if you feel capable of controlling it. If not, take all steps to isolate the area by closing Doors and Windows.

12) The No Objection Certificate for Renewal issued vide reference 3<sup>rd</sup> cited is hereby cancelled.

13) This Renewal of No Objection Certificate is valid for a period of Five years from the date of issue of this letter to the Management M/s Porus Laboratories Pvt Ltd, Plot No.2A, 2B, 2C, Moturupalem (V), Atchuthapuram, Rambilli (M), Anakapalli District subject to the compliance of above Fire and Electrical Safety Measures. The Owner/Occupier/Builder/Management concerned of the Building shall submit Self Declaration/Certification with regard to working condition of above Fire Safety System every year in the prescribed format and submit/upload the photographs of the Mock Drills conducted in the premises. It is the responsibility of the Builder to maintain the Fire Safety Equipment in good working condition at all times and apply for next Periodical Renewal of No Objection Certificate, duly remitting the User Charges vide G.O.Ms.No.90, Home (Prisons & Fire Services) Department Dated:13-08-2021 & G.O.Ms.No.120, Home (Prisons & Fire Services) Department Dated:25.10.2021, two (02) months before expiry of this Renewal of No Objection Certificate.

Yours Sincerely,



Director General,  
State Disaster Response and Fire Services,  
Andhra Pradesh, Vijayawada.

Copy to the Director of Industries, 8th floor, APIIC Towers, Mangalagiri-522503

**Note: In case of any emergency call to 101 or State Fire Control Room-9100108101.**

21

**GOVERNMENT OF ANDHRA PRADESH**  
**STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT**

**From :**  
The Director General,  
State Disaster Response and Fire Services,  
Andhra Pradesh, Vijayawada.

**To :**  
The Commissioner of Industries,  
Vijayawada, Andhra Pradesh.

**Rc.No. 18111/MSB/ER/VSP/2022 SDP, Dt: 15.03.2022**

**Sir,**

**Sub:** A.P. State Disaster Response and Fire Services Department –MSB Section- Issue of No Objection Certificate for Occupancy to M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District - Regarding.

- Ref:-**
1. Application of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District.
  2. This Office Memo Rc.No. 18111/MSB/VSP/ER/2021 , Dated:04-01-2022.
  3. Inspection committee report Rc. No. 82/SFO/GLP/2022, Dated: 04-01-2022.
  4. Note file orders Rc.No.6693/MSB/2021, Dt: 02.12.2021.

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The Management of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District has requested to issue No Objection Certificate for occupancy vide reference 2<sup>nd</sup> cited.

2) The Inspection Committee has inspected the premises of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District on 04.01.2022 and submitted the following report vide reference 3<sup>rd</sup> cited.

3) The Management has not obtained Provisional No Objection Certificate from this department and now requested to issue occupancy No Objection Certificate.

**4) Particulars of Industry:**

1	Name and Address of the Building	M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District.
2	Total Site Area	121590.00
3	Height of the Building	18.00 Meters
4	Total Built up Area	3072.00 Sq.Mtrs

i) The Floor-wise Built up area, Occupancy and Occupant Load Particulars:

Sl. No.	Floor	Area in Sq mtrs	Occupancy	Occupant Load (in Persons)
1.	Ground	3072.00	Industrial (G-3)	307
	Total	3072.00	--	--

Contd...2p

## ii) Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	--
2.	External Staircase	01 No with 01.50 Mtrs	02 Nos with 01.50 Mtrs
	Total	03.00 Mtrs	03.00 Mtrs

## iii) The Floor-wise Built up area, Occupant Load and per unit exit width Particulars:

Sl. No.	Floor	Area in Sq mtrs	Aggregate width of Staircases Required in Mtrs	Aggregate width of staircase Provide in Mtrs
1.	Ground	3072.00	03.07	03.00
	Total	3072.00	--	--

iv) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	40 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	1,50,000 Ltrs.,
4	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	5 HP Motors-02 Nos.
	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

5) In view of the above and based on the Inspection Committee report, the No Objection Certificate for Occupancy is hereby issued to the Existing Building of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District, subject to the compliance of deficit fire safety system and electrical safety measures as specified above within one year and report compliance to this office without fail.

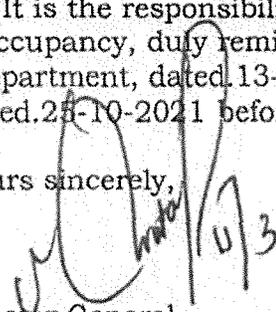
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6) It is informed that, the Management is requested to maintain the following conditions compulsorily for safety purpose.

S.No	As Builder	As occupant	As Security Personnel
1	All the fire protection arrangements shall be maintained in good condition at all times.	All the escape/exit routes shall not be kept locked/blocked or encroached	All the occupants must trained in correct method of operation of the fire fighting system installed.
2	Any loss of life or property due to non-functioning of fire safety measures and other installations shall be the responsibility of the management.	All occupants shall be trained to operate the fire safety equipments during emergency.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.
3	Addition / alteration, if any in the building may be verified by building authority.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.	All security personnel shall be trained to operate the fire safety equipments during emergency.
4	This No objection Certificate for occupancy is issued from Fire safety point of view.	Raise the alarm if the fire cannot be controlled; Evacuate the area completely at once with nearest safe exit.	Attack the fire using available fire equipment only if you feel capable of controlling. If not, take all steps to isolate the area by closing doors and windows.

7) This No Objection Certificate for Occupancy is valid for a period of Five years only from the date of issue of this letter to the Management of M/ Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District subject to the compliance of deficit fire safety measures. The owner/ Occupier/Builder/Management concerned of the building shall submit self declaration/ Certification with regard to working condition of fire safety measures every year in the prescribed format and submit/upload the photographs of the Mock drills conducted in the premises. It is the responsibility of the builder to apply for Renewal of No Objection Certificate for Occupancy, duly remitting the User Charges as per G.O.Ms.No.90, Home (Prisons & Fire) Department, dated.13-08-2021 and G.O.Ms.No.120, Home (Prisons & Fire) Department, dated.25-10-2021 before expiry of this No Objection Certificate.

Yours sincerely,

  
Director General,

State Disaster Response and Fire Services,  
Andhra Pradesh, Vijayawada.

Copy to the Management of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District.

Copy to the District Fire Officer, Visakhapatnam District.

Copy to the Regional Fire Officer, Eastern region, Vijayawada.

**Note: In case of any emergency call to 101 or State Fire Control Room-9100108101.**

24

**GOVERNMENT OF ANDHRA PRADESH**  
**STATE DISASTER RESPONSE & FIRE SERVICES DEPARTMENT**

**From :**  
The Director General,  
State Disaster Response and Fire Services,  
Andhra Pradesh, Vijayawada.

**To :**  
The Commissioner of Industries,  
Vijayawada, Andhra Pradesh.

**Rc.No. 18219/MSB/ER/VSP/2022 SDP, Dt: 15.03.2022**

**Sir,**

**Sub:** A.P. State Disaster Response and Fire Services Department –MSB Section- Issue of No Objection Certificate for Occupancy to M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, 197/P, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District - Regarding.

- Ref:-**
1. Provisional NOC Rc.No.17829/VSP/MSB/2021, Dt.17-09-2021 of DGFS, A.P, Vijayawada.
  2. Application of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, 197/P, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District.
  3. This Office Memo Rc.No. 18219/ VSP/RFO/2022 , Dated:14-02-2022.
  4. Inspection committee report Rc. No. 52/SFO/PDR/2022, Dated: 19-02-2022.
  5. Note file orders Rc.No.6693/MSB/2021, Dt: 02.12.2021.

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The Management of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, 197/P, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District has requested to issue No Objection Certificate for occupancy vide reference 2<sup>nd</sup> cited.

2) The Inspection Committee has inspected the premises of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, Plot Nos. 2A, BC, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District on 04.01.2022 and submitted the following report vide reference 4<sup>th</sup> cited.

3) The Management has obtained Provisional No Objection Certificate from this department and now requested to issue occupancy No Objection Certificate.

**4) Particulars of Industry:**

1	Name and Address of the Building	M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, 197/P, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District.
2	Area of Plot	121590.00
3	Type of Occupancy	Industrial (G2)
4	No.of Blocks	13 No's

Contd...2p

## 5) The Block wise Details as Follows:-

Sl. No	Block Name	Built Up area (in Sq.Mtrs)	No.of Floors	Total Height (Mtrs)
1	New FG, QC, and QA	1733.10	G+2	14.00
2	Fire Pump House-2 & U/G water Reservoir-2 & DM water Plant & Canteen	1109.70	Basement + G + 1	09.00
3	Solid waste Shed	991.70	Ground	09.50
4	Utility Block-2	5874.70	G+2	11.00
5	Air & Nitrogen Plant Near Kraton	108.00	Ground	05.00
6	Compressed Gas Cylinder Shed	408.00	Ground	04.50
7	Chlorine Cylinder Storage Shed	859.12	Ground	05.50
8	M-243 Above Ground Solvent Tank Farm (THF)	486.20	Ground	03.00
9	Security Safety (GF), OHC Building (FF) Near Main Gate Old Buildings	336.6	G+1	08.00
10	HCL Storage Tank farm	104.29	Ground	05.00
11	Solvent Storage Tank Farm (Expansion of Two Tanks)	196.50	Under Ground Floor	03.50
12	Fire Pump Housse No.1 & Water Reservoir-1000 KL	414.90	Ground	04.50
13	AGRO M243 and M346	12475.00	G+03+Terrace	15.00
Total		25097.81		

## 1) New FG, QC and QA (Block-1):-

Height of the Building : 14.00 Mtrs  
 Built up Area : 1733.1 Sq.Mtrs  
 No. of floors : Ground + 02 Floors

## iii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	577.70	Industrial (G-2)
2.	First floor	577.70	Industrial (G-2)
3.	Second floor	577.70	Industrial (G-2)
Total		1733.10	

iv) The Details of Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
2.	External Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
	Total	03.00 Mtrs	03.00 Mtrs

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	18 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	50,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	05 Nos
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-02 Nos.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

**2) Fire Pump House-2 & U/G water Reservoir-2 & DM water Plant & Canteen:-**

Height of the Building : 09.00 Mtrs  
 Built up Area : 1109.70 Sq.Mtrs  
 No. of floors : Ground + 01 Floor

iii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Basement/Cellar	369.90	Industrial (G-2)
2.	Ground floor	369.90	Industrial (G-2)
3.	First floor	369.90	Industrial (G-2)
	Total	1109.70	

iv) The Details of Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	06 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 No.
<b>Electrical Safety Measures:</b>			
5	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

**3 Solid waste Shed (Block-3):-**

Height of the Building : 09.50 Mtrs  
 Built up Area : 991.70 Sq.Mtrs  
 No. of floors : Ground Floor

ii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	991.70	Industrial (G-2)
	Total	991.70	

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	10 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	NA
3	Water Storage Tank	10,000 Ltrs.,	50,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 No.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

**4) Utility Block-2 (Block-4):-**

Height of the Building : 11.00 Mtrs  
 Built up Area : 5874.70 Sq.Mtrs  
 No. of floors : Ground + 02 Floors

iii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	2479.50	Industrial (G-2)
2.	First floor	1697.60	Industrial (G-2)
3.	Second floor	1697.60	Industrial (G-2)
	Total	5874.70	

iv) The Details of Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
2.	External Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
	Total	03.00 Mtrs	03.00 Mtrs

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	59 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	20,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	04 Nos
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-02 Nos.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

**5) Air & Nitrogen Plant Near Kraton:-**

Height of the Building : 05.00 Mtrs  
 Built up Area : 108.00 Sq.Mtrs  
 No. of floors : Ground Floor

ii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	108.00	Industrial (G-2)
	Total	108.00	

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	02 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided

Sl. No	Fire Fighting Installations	Prescribed	Provided
3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 No.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.	
(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.		

**6) Compressed Gas Cylinder Shed (Block-6):-**

Height of the Building : 04.50 Mtrs  
 Built up Area : 408.00 Sq.Mtrs  
 No. of floors : Ground Floor

iv) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	408.00	Industrial (G-2)
	Total	408.00	

v) The Details of Means of Escape:-

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
2.	External Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
	Total	03.00 Mtrs	03.00 Mtrs

vi) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	05 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided

3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 Nos.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.	
(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.		

**7) Chlorine Cylinder Storage Shed):-**

Height of the Building : 05.50 Mtrs  
 Built up Area : 859.12 Sq.Mtrs  
 No. of floors : Ground Floor

iv) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	859.12	Industrial (G-2)
	Total	859.12	

v) The Details of Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs

vi) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co2 type for every 100 Square Meters)	18 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	50,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	05 Nos
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-02 Nos.

6	<b>Electrical Safety Measures:</b>	
	(a)	Miniature Circuit Breakers, MCB's.
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.
	(d)	Grounding / Earthing shall be done.
	(e)	Lightening Protection to be done.
	(f)	Transformers to be changed from oil based to Solid state Transformers.
	(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.

8) M-243 Above Ground Solvent Tank Farm (THF):-

Height of the Building : 03.00 Mtrs  
 Built up Area : 486.20 Sq.Mtrs  
 No. of floors : Ground Floor

iii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	486.20	Industrial (G-2)
	Total	486.20	

iv) The Details of Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
2.	External Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
	Total	03.00 Mtrs	03.00 Mtrs

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	05 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01No.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	

(c)	The Electrical wiring to be replaced, if it is more than 10 years old.
(d)	Grounding / Earthing shall be done.
(e)	Lightening Protection to be done.
(f)	Transformers to be changed from oil based to Solid state Transformers.
(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.
(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.

9) Security Safety (GF), OHC Building (FF) Near Main Gate Old Buildings):-

Height of the Building : 08.00 Mtrs  
 Built up Area : 336.60 Sq.Mtrs  
 No. of floors : Ground + 01 Floor

ii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	168.30	Industrial (G-2)
2.	First floor	168.30	Industrial (G-2)
	Total	336.60	

ii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co2 type for every 100 Square Meters)	04 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	5,000 Ltrs.,	5,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-02 Nos.
<b>Electrical Safety Measures:</b>			
6	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

10) HCL Storage Tank farm:-

Height of the Building : 05.00 Mtrs  
 Built up Area : 104.29 Sq.Mtrs  
 No. of floors : Ground Floor

ii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	104.29	Industrial (G-2)
	Total	104.29	

ii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	02 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 No.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

11) Solvent Storage Tank Farm (Expansion of Two Tanks:-

Height of the Building : 03.50 Mtrs  
 Built up Area : 196.50 Sq.Mtrs  
 No. of floors : Ground Floor

ii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	196.50	Industrial (G-2)
	Total	196.50	

ii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	02 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided
3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	01 No
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 No.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co <sub>2</sub> flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

**12) Fire Pump House No.1 & Water Reservoir-1000 KL:-**

Height of the Building : 04.50 Mtrs  
 Built up Area : 414.90 Sq.Mtrs  
 No. of floors : Ground Floor

ii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	414.90	Industrial (G-2)
	Total	414.90	

ii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co <sub>2</sub> type for every 100 Square Meters)	03 Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided

3	Water Storage Tank	10,000 Ltrs.,	10,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	05 Nos
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-01 No.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.	
	(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.	

13) AGRO M243 and M346:-

Height of the Building : 24.00 Mtrs ( Working height is below 15 Mtrs)  
 Built up Area : 12475.00 Sq.Mtrs  
 No. of floors : Ground + 03 Floors + Terrace

iii) The Floor-wise Particulars of the Building:-

Sl. No.	Floor	Area in Sq mtrs	Occupancy
1.	Ground floor	2495.00	Industrial (G-2)
2.	First floor	2495.00	Industrial (G-2)
3.	Second floor	2495.00	Industrial (G-2)
4.	Third floor	2495.00	Industrial (G-2)
	Total	12475.00	

iv) The Details of Means of Escape:

Sl. No.	Details	Required	Provided
1.	Internal Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
2.	External Staircase	01 No with 01.50 Mtrs	01 No with 01.50 Mtrs
	Total	03.00 Mtrs	03.00 Mtrs

iii) It is suggested to the Management for providing the following Fire Safety Measures keeping in view of Practicality, Maintenance and Resilience along with conventional systems are in good working condition:

Sl. No	Fire Fighting Installations	Prescribed	Provided
1	Fire Extinguishers	(01 Extinguisher of ABC/Co2 type for every 100 Square Meters)	125Nos.
2	Temperature Sensors (Electronics)	Connected to Hooter and capable of giving alerts through Cell phone instead of where the Sprinklers to be required.	To be provided

3	Water Storage Tank	10,000 Ltrs.,	1,50,000 Ltrs.,
4	Manually Operated Electric Fire Alarm System	01 No for each floor	08 Nos
5	5 HP (Mobile Pump + Petrol Engine on wheels) by connecting at Ground floor sump	01 No.	2 HP Motors-02 Nos.
6	<b>Electrical Safety Measures:</b>		
	(a)	Miniature Circuit Breakers, MCB's.	
	(b)	LED Lights in Closed Rooms, Corridors, Staircases connected to Inverter (Battery based).	
	(c)	The Electrical wiring to be replaced, if it is more than 10 years old.	
	(d)	Grounding / Earthing shall be done.	
	(e)	Lightening Protection to be done.	
	(f)	Transformers to be changed from oil based to Solid state Transformers.	
	(g)	ABC/Co2 flooding system / Aerosol suppression system at Electrical panel.	
(h)	The above Safety Measures shall be attested by Electrical Supervisor / Contractor.		

5) In view of the above and based on the Inspection Committee report, the No Objection Certificate for Occupancy is hereby issued to the Existing Building of M/s Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, 197/P, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District, subject to the compliance of deficit fire safety system and electrical safety measures as specified above within one year and report compliance to this office without fail.

6) It is informed that, the Management is requested to maintain the following conditions compulsorily for safety purpose.

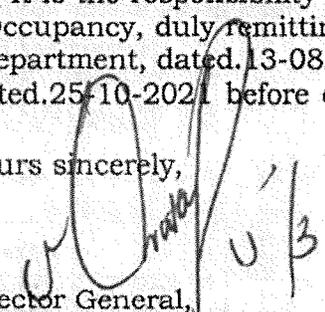
S.No	As Builder	As occupant	As Security Personnel
1	All the fire protection arrangements shall be maintained in good condition at all times.	All the escape/exit routes shall not be kept locked/blocked or encroached	All the occupants must be trained in correct method of operation of the fire fighting system installed.
2	Any loss of life or property due to non-functioning of fire safety measures and other installations shall be the responsibility of the management.	All occupants shall be trained to operate the fire safety equipments during emergency.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.
3	Addition / alteration, if any in the building may be verified by building authority.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.	All security personnel shall be trained to operate the fire safety equipments during emergency.
4	This No objection Certificate for occupancy is issued from Fire safety point of view.	Raise the alarm if the fire cannot be controlled; Evacuate the area completely at once with nearest safe exit.	Attack the fire using available fire equipment only if you feel capable of controlling. If not, take all steps to isolate the area by closing doors and windows.



:: 16 ::

7) This No Objection Certificate for Occupancy is valid for a period of Five years only from the date of issue of this letter to the Management of M/ Porus Laboratories Private Limited, Unit-VI, 136/P, 139/P, 173/P, 175/P, 176/P, 177/P, 178/P, 135/P, 136/P, 176/P, 177/P, 178/P, 192/P, 193/P, 194/P, 195/P, 197/P, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District subject to the compliance of deficit fire safety measures. The owner/ Occupier/ Builder/ Management concerned of the building shall submit self declaration/ Certification with regard to working condition of fire safety measures every year in the prescribed format and submit/upload the photographs of the Mock drills conducted in the premises. It is the responsibility of the builder to apply for Renewal of No Objection Certificate for Occupancy, duly remitting the User Charges as per G.O.Ms.No.90, Home (Prisons & Fire) Department, dated.13-08-2021 and G.O.Ms.No.120, Home (Prisons & Fire) Department, dated.25-10-2021 before expiry of this No Objection Certificate.

Yours sincerely,

  
Director General,State Disaster Response and Fire Services,  
Andhra Pradesh, Vijayawada.

Copy to the Management of M/s Porus Laboratories Private Limited, Unit-VI, Plot Nos. 2A,B,C, APSEZ, APIIC, Moturupalem Village, Atchutapuram Mandal, Visakhapatnam District.

Copy to the District Fire Officer, Visakhapatnam District.

Copy to the Regional Fire Officer, Eastern region, Vijayawada.

**Note: In case of any emergency call to 101 or State Fire Control Room-9100108101.**

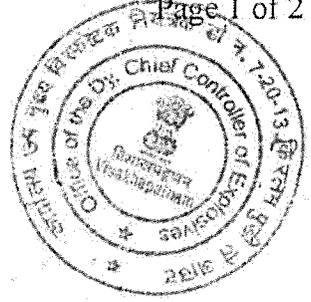
Inspected &amp; Endorsed

विशाला/युव  
Dy.C.C.E., VSKP

फार्म फ / FORM F

नियम 50,51 और 54 देखें / (See Rules 50, 51 and 54)

Licence to store compressed gas in cylinders



अनुज्ञप्ति संख्या/ Licence No. : G/SZ/AP/06/7500(G79097)

वार्षिक शुल्क/ Fee Rs. 2000/- per year

M/s. PORUS LABORATORIES PRIVATE LIMITED, Plot Nos. 2A,2B & 2C, APSEZ, Moturipalem Village, Village/Town: Moturipalem, City: Atchutapuram, Taluka: Rambilli, District: VISAKHAPATNAM, State: Andhra Pradesh, Pin: 531011 को नीचे वर्णित और रेखांक संख्या G/SZ/AP/06/7500(G79097) dated 09/02/2022 में दर्शित किए गए अनुज्ञप्त परिसर में, भारतीय विस्फोटक अधिनियम, 1884 (1884 का 4) और उसके अधीन बनाए गए नियमों के उपबंधों तथा इस अनुज्ञप्ति की अन्य शर्तों के अधीन रहते हुए, केवल संपीड़ित गैस से भरे सिलिण्डरों को रखने के लिए ही विधिमान्य अनुज्ञप्ति दी जाती है। /

Licence is hereby granted to M/s. PORUS LABORATORIES PRIVATE LIMITED, Plot Nos. 2A,2B & 2C, APSEZ, Moturipalem Village, Village/Town: Moturipalem, City: Atchutapuram, Taluka: Rambilli, District: VISAKHAPATNAM, State: Andhra Pradesh, Pin: 531011 valid only for the possession of cylinders filled with compressed gas in the licensed premises described below and shown in the plan No G/SZ/AP/06/7500(G79097) dated 09/02/2022 subject to the provisions of the Explosives Act, 1884(4 of 1884) and the Rules made thereunder and to the further conditions of this licence.

यह अनुज्ञप्ति 30 सितम्बर 2024 तक प्रवृत्त रहेगी। / The Licence shall remain in force till the 30<sup>th</sup> September 2024.

February 9, 2022

For Dy. Chief Controller of Explosives  
उप मुख्य विस्फोटक विभागाध्यक्ष  
Dy. Chief Controller of Explosives, Visakhapatnam  
उप मुख्य विस्फोटक विभाग  
विशाखापट्टनम

## अनुज्ञप्त परिसर का विवरण और अवस्थिति / DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

निम्नलिखित विवरण के अनुसार सिलिण्डरों में भरी गैस रखने के लिए अनुज्ञप्त परिसर, जिसकी अभिन्यास सीमाओं और अन्य विशेषियों को संलग्न अनुमोदित रेखांक सं G/SZ/AP/06/7500 dated February 9, 2022 में दिखाया गया है, में अवस्थित है और जिसमें एक भण्डारण शोध है। / The licensed premises, the layout boundaries and other particulars of which are shown in the attached approved plan No. G/SZ/AP/06/7500 dated February 9, 2022 are situated at Moturipalem and consists of a storage shed for possession of the gas contained in cylinders as described here under:

	गैस का प्रकार /Type of Gas	मात्रा /Quantity
a)	विषैले/ Toxic	CHLORINE - 70 Nos.
b)	गैर विषैले और गैर ज्वलनशील /Non-Toxic and Non Flammable	--NIL--
c)	गैर विषैले और ज्वलनशील /Non-Toxic and Flammable	--NIL--
d)	घुलित एसिटिलीन गैस Dissolved Acetylene Gas	--NIL--
e)	एलपीजी के अलावा गैर विषैले और ज्वलनशील द्रवित गैस /Non-Toxic & Flammable liquefiable gas other than LPG	--NIL--
f)	एलपीजी/ Liquefied Petroleum Gas	--NIL--

और प्लॉट संख्या PlotNo : 2A, 2B & 2C, गली का नाम गाँव : Moturipalem या नगर पुलिस थाना : Paravada जिला : VISAKHAPATNAM, राज्या : Andhra Pradesh. / and is situated at PlotNo : 2A, 2B & 2C, Village/Town : Moturipalem Police Station : Paravada District : VISAKHAPATNAM, State: Andhra Pradesh.

## नवीकरण के पृष्ठांकन के लिए स्थान / SPACE FOR ENDORSEMENT OF RENEWALS

	नवीकरण की तारीख/Date of Renewal	समाप्ति की तारीख/Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर/Signature and stamp of the licensing authority
इस अनुज्ञप्ति को, विस्फोटक अधिनियम, 1884 या उसके अधीन बनाए गए गैस सिलिण्डर नियम, 2016 के उपबंधों या इस अनुज्ञप्ति की शर्तों का उल्लंघन न होने की दशा में, फीस में कोई छूट दिए बिना दस वर्ष तक नवीकृत किया जाएगा। / This licence shall be renewable without any concession in fee for ten years in the absence of contravention of the provision of the Explosives Act, 1884 or Gas Cylinders Rules, 2016, framed thereunder or of the conditions of the licence			

यदि अनुज्ञप्त परिसर इससे उपाबद्ध विवरण और शर्तों के अनुरूप नहीं पाया जाता है और जिन नियमों और शर्तों के अधीन यह अनुज्ञप्ति दी गई है, उनमें से किसी का उल्लंघन होता है तो यह अनुज्ञप्ति रद्द की जा सकती है और अनुज्ञप्ति का धारक कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो तीन हजार रुपये तक का हो सकेगा, या दोनों से, दण्डनीय भी होगा। / This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable with imprisonment for the term which may extend to two years or with fine which may extend to three thousand rupees or with both.

**गैस सिलेंडर नियम, 2016 के अधीन विषाक्त गैस कंटेनरों / सिलेंडर के भरण एवं भंडारण के लिए अतिरिक्त शर्तों/ADDITIONAL CONDITIONS FOR FILLING AND OR STORAGE OF TOXIC GASES CONTAINERS/CYLINDERS UNDER GAS CYLINDERS RULES, 2016.**

1. परिसर में परिचालन स्विच के साथ एक प्रभावशाली अलार्म प्रणाली की व्यवस्था की जाएगी। आपात स्थिति में, परिसर में स्विच ऑपरेट करने पर नियंत्रण कक्ष में अलार्म सुना जा सकेगा।/An efficient alarm system with operating switch in the premises shall be provided. In case of emergency, the alarm can be heard in the control room by operating the switch in the premises.
2. विषाक्त गैस के रिसाव की आपात स्थिति के लिए एक आपदा प्रबंधन योजना तैयार की जाएगी। योजना द्वारा संबंधित अधिकारियों की जिम्मेदारी तय की जाएगी, जिन्हें रिसाव की स्थिति में विषाक्त गैस उपकरणों को संचालित करने के विभिन्न पहलुओं के बारे में प्रशिक्षित किया जाएगा।/A Disaster Management Plan for operation in case of emergency of leakage of toxic gas shall be prepared. The plan shall fix responsibility on the concerned officers who shall be trained in the different aspects of handling toxic gas equipments in case of leakage.
3. आपात स्थिति में उपयोग के लिए परिसर में या इसके पास एक या अधिक पर्याप्त दबाव के हायड्रंट पॉइंट्स उपलब्ध कराए जाएंगे।/One or more hydrant point(s) with adequate pressure shall be provided in or near the premises for use in emergency.
4. परिसर में कम से कम दो आत्म निहित श्वास तंत्र (सेल्फ कंटेंड ब्रीदिंग अपरेटस) और दो कनस्टर प्रकार के गैस मास्क सहज सुलभ स्थान में रखे जाएंगे।/At least two numbers self contained breathing apparatus and two Canister type Gas Masks shall be kept in the premises in a readily accessible location.
5. परिसर में या इसके पास विषाक्त गैस के रिसाव का पता लगाने के लिए पोर्टेबल उपकरण उपलब्ध कराया जाएगा।/Portable devices for detection of toxic gas leakage shall be made available in or near the premises.
6. हवा की दिशा निर्धारित करने के लिए उपयुक्त स्थान पर एक वातदिग्दर्शक-मुर्ग उपलब्ध कराया जाएगा जिससे विषाक्त गैस के रिसाव की स्थिति में श्रमिकों को हवा के विरुद्ध दिशा में स्थानांतरित किया जा सके।/A weathercock shall be provided at a suitable location for determining wind direction so that in case of leakage of toxic gas, the workers can move against wind direction.
7. अनुसंधानकारी के पास विभिन्न उपकरण और औजार, जैसे सिलेंडर और टनरों के लिए वाल्व हूड, सिलेंडर वाल्व रिसाव के लिए वल्वे प और टनरों के वॉल्वे के रिसाव के लिए चेन और योक असेंबली सहित उपकरणों से मिलकर बनी आपातकालीन किट उपलब्ध होनी चाहिए।/Emergency kit consisting of various appliances and tools including valve hood assembly for cylinders and tonners, clamp for cylinder valve leaks and chain and yoke assembly for tonner valve leaks shall be available with the licensee.
8. संयंत्र के बंद होने/ लॉक-अप के मामले में, परिसर में कोई विषाक्त गैस युक्त सिलेंडर नहीं रखा जाएगा।/In case of closure/cock-up of the filling plant, no cylinder containing toxic gas shall be retained in the premises.
9. रिसाव के मामले में विषाक्त गैस के निष्प्रभावीकरण के लिए पर्याप्त सुविधाएं प्रदान की जाएगी।/Adequate facilities for neutralization of toxic gas shall be provided in case of leakage.
10. विषाक्त गैस परिसर में उचित सिलेंडर लदान (लोडिंग)/माल उतराई (अनलोडिंग) और हथलाई (हैंडलिंग) की व्यवस्था की जाएगी।/Proper cylinder loading/unloading and handling arrangements shall be made in the toxic gas premises.

for Dy. Chief Controller of Explosives  
Visakhapatnam  
कृते उप मुख्य विस्फोटक नियंत्रक  
विशाखापट्टनम

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42



भारत सरकार / Government of India  
वाणिज्य और उद्योग मंत्रालय / Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन / Petroleum & Explosives Safety Organisation (PESO)  
डोर नंबर 7-20-13, किरलामपुडी लेआउट  
विशाखापट्टनम- 530017  
Door No. 7-20-13, Kirlampudi Layout, Visakhapatnam - 530017

ईमेल /E-mail : dyccevizag@explosives.gov.in

दूरभाष /Phone/Fax No : 0891-2722257

दि/ Dated : 04/03/2022

सं /No : G/SZ/AP/06/7500(G79097)

सेवा में /To,

M/s. PORUS LABORATORIES PRIVATE LIMITED,  
Plot Nos. 2A, 2B & 2C, APSEZ, Moturipalem Village,  
Village/Town: Moturipalem,  
City: Atchutapuram,  
Taluka: Rambilli,  
District: VISAKHAPATNAM  
State: Andhra Pradesh  
Pin : 531011

4 MAR 2022

विषय /Sub : Plot No: 2A, 2B & 2C,, APSEZ, Atchutapuram, Village/Town: Moturipalem, City: Atchutapuram, Taluka: Rambilli, District: VISAKHAPATNAM, State: Andhra Pradesh, Pin : 531011 - में सिलेंडरों में CHLORINE गैस का भंडारण- गैस सिलेंडर नियम, 2016 के फार्म एफ के अंतर्गत - निरीक्षण एवं अनुज्ञप्ति का पृष्ठांकन करने के बारे में/Storage of CHLORINE in cylinders at Plot No: 2A, 2B & 2C,, APSEZ, Atchutapuram, Village/Town: Moturipalem, City: Atchutapuram, Taluka: Rambilli, District: VISAKHAPATNAM, State: Andhra Pradesh, Pin : 531011 - cover under Licence G/SZ/AP/06/7500(G79097) granted in Form F of Gas Cylinders Rules, 2016 - Inspection & Endorsement of licence regarding.

महोदय/Sir (s),

कृपया इस कार्यालय के दि. 09/02/2022 के ज्ञापन सं G/SZ/AP/06/7500(G79097) और दि. 12/02/2022 को उपरोक्त परिसर का अधोहस्तोक्षरकर्ता/ इस कार्यालय के अधिकारी द्वारा को किए गए निरीक्षण का अवलोकन करें/ Please refer to the this office Memo No : G/SZ/AP/06/7500(G79097) dated 09/02/2022 and inspection of the above premises by the undersigned /an officer of this office on 12/02/2022

The subject licence is returned herewith duly endorsed. The receipt of the licence may please be acknowledged.

कृपया नोट करें कि गैस सिलेंडर नियम, 2016 के नियम 55(5) के अनुसार, अनुज्ञप्ति के पुनः नवीकरण हेतु आवेदन this office कार्यालय को इस अनुज्ञप्ति की वैधता समाप्त होने के पूर्व (दिनांक 30 सितम्बर 2024 को या इससे पूर्व) जमा कर दें। दिनांक 30 सितम्बर 2024 के पश्चात परंतु दिनांक 30 सितम्बर 2025 से पूर्व प्राप्त नवीनीकरण आवेदन, गैस सिलेंडर नियम, 2016 के नियम 55(7) के अनुसार विलंब शुल्क के साथ ही विचाराधीन होगा। दिनांक 30 सितम्बर 2025 तक कोई नवीनीकरण आवेदन प्राप्त नहीं होने की स्थिति में यह अनुज्ञप्ति स्वतः निरस्त हो जाएगी। /Please note that your application for further renewal should reach this office on or before 30<sup>th</sup> Septemebr, 2024 along with all the documents as required under Rule 55(5) of Gas Cylinders Rules , 2016. Application for renewal of licence received after 30<sup>th</sup> September, 2024 but not later than 30<sup>th</sup> September, 2025 be considered only with penalty fee vide rule 55(7) (a)(b) of said Rules. The licence will automatically expire if no application is received upto 30<sup>th</sup> September, 2025.

भवदीय /Yours faithfully,

(श्रीमती विजया संजय बारदेव)  
(Mrs. Vijaya Sanjay Bardeo)  
उप विस्फोटक नियंत्रक

Dy. Controller of Explosives  
कृते उप मुख्य विस्फोटक नियंत्रक  
For Dy. Chief Controller of Explosives  
विशाखापट्टनम/Visakhapatnam

[अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें।]  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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भारत सरकार  
Government of India  
वाणिज्य और उद्योग मंत्रालय  
Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पिसो)  
Petroleum & Explosives Safety Organisation (PESO)  
रूम नं. 602, 6th फ्लोर, सी. जी. ओ. टावर्स, कवडीगुडा  
सिकंदराबाद- 500080  
Room No. 602, 6th floor, C.G.O. Towers, KavadiGuda,  
Secunderabad - 500080

E-mail: dyccehyderabad@explosives.gov.in

Phone/Fax No : 040 - 27540359

दिनांक /Dated : 27/12/2021

संख्या /No. P/HQ/AP/15/4144 (P418454)

सेवा में /To

M/s. Porus Laboratories Pvt.Ltd,  
4th Floor,KKR Square,Kavuri Hills,  
Kavuri Hills,  
Khairatabad,  
Taluka: Khairatabad,  
District: HYDERABAD,  
State: Telangana  
PIN: 500033

विषय /Sub: Plot No, 2A,APSEZ, -, Moturipalem(V), Atchutapuram, Taluka: Rambilli, District: VISAKHAPATNAM, State: Andhra Pradesh, PIN: 531011 में स्थित पेट्रोलियम वर्ग A,B अधिष्ठापन - पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XV में जारी अनुज्ञप्ति सं P/HQ/AP/15/4144 (P418454) - संशोधन के संदर्भ में।  
Existing Petroleum Class A,B Installation at Plot No, 2A,APSEZ, -, Moturipalem(V), Atchutapuram, Taluka: Rambilli, District: VISAKHAPATNAM, State: Andhra Pradesh, PIN: 531011- Licence No. P/HQ/AP/15/4144 (P418454) - granted in form XV under Petroleum Rules 2002 - Amendment regarding

महोदय /Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN965842 दिनांक 18/12/2021 का संदर्भ ग्रहण करें।  
Reference to your letter No. OIN965842 dated 18/12/2021 on the above subject.

दिनांक 31/12/2022 तक वैध अनुज्ञप्ति संख्या P/HQ/AP/15/4144 (P418454) दिनांक 27/12/2021 निम्नलिखित वर्ग एवं मात्राओं में पेट्रोलियम भंडारण के लिए यथा संशोधित कर इस पत्र के साथ लौटाई जा रही है।  
Licence No. P/HQ/AP/15/4144 (P418454) dated 27/12/2021 valid upto 31/12/2022 is returned herewith duly amended with respect to Capacity Amendment,

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्ति क्षमता /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A, in bulk	450.00 KL
वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B, in bulk	30.00 KL
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C, in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total	480.00 KL

कृपया पावती दें।

Please acknowledge the receipt.

भवदीय /Yours faithfully,

(एस.एम.कुलकर्णी)  
(S M Kulkarni)

उप मुख्य विस्फोटक नियंत्रक  
Dy. Chief Controller of Explosives  
कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Jt. Chief Controller of Explosives  
सिकंदराबाद/Secunderabad

Copy forwarded to :-

- The Additional District Magistrate, VISAKHAPATNAM(Andhra Pradesh) with reference to his NOC No PLPL/JCCOE/2021 Dated 09/08/2021
- The Dy. Chief Controller of Explosives, Visakhapatnam. A Copy of the licence along with approved plan is enclosed.

For Jt. Chief Controller of Explosives  
Secunderabad

**Note:-This is system generated document does not require signature.**

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)  
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

Digitally signed by S M KULKARNI  
Reason: Licence No. : P/HQ/AP/15/4144  
Location:Hyderabad [P418454]  
Date:2021.12.27 02:04:56 +05:30

44

**OFFICE OF THE COMMISSIONER OF PROHIBITION & EXCISE,  
ANDHAR PRADESH, AMARAVATI:: VIJAYAWADA.**

CR. No: 2348/2019/CPE/G1.

Dated: 30.03.2022.

**SRI. D. VASUDEVA REDDY, I.R.T.S.,  
COMMISSIONER OF DISTILLERIES AND BREWERIES**

\*\*\*

**Sub:** Prohibition & Excise Department – Renewal of RS-III License of M/s Porus Laboratories Private Limited, Moturupalem (V), Rambilli (M), Atchutapuram, Visakhapatnam district, A.P. State for the year 2022-23 – Orders issued- Regarding.

**Ref:** 1. Representation of the M/s Porus Laboratories Private Limited, Moturupalem (V), Rambilli (M), Atchutapuram, Visakhapatnam district, A.P. State, Dated: 05.03.2022.  
2. Report of the Assistant Commissioner of Prohibition & Excise (Distilleries), Kakinada in Rc.No: 71/A/2022, Dated: 24.03.2022.

\*\*\*\*\*

**RENEWAL OF RS-III LICENCE FOR THE YEAR 2022-23.**

The RS-III Licence of M/s Porus Laboratories Private Limited, Moturupalem (V), Rambilli (M), Atchutapuram, Visakhapatnam district, A.P. State is hereby renewed for the year 2022-23 i.e. from 01-04-2022 to 31-03-2023.

1.	Date of application.	05.03.2022
2.	Year and period for which renewal approved.	2022-23 01-04-2022 to 31-03-2023
3.	Licence fee remittance particulars.	Rs. 500/- Challan No. 514359025832021, Dated: 24.03.2022 at DTO- Evisakhapatnam.
4.	Annual base quota.	<b>1,46,000 BLS of Ethanol/Rectified Spirit/Absolute Alcohol PA on Regular basis (One Lakh Forty Six Thousand Bulk Litters Only)</b>



  
**Commissioner of Distilleries and Breweries**  
30/03/2022

To:

M/s Porus Laboratories Private Limited, Moturupalem (V), Rambilli (M),  
Atchutapuram, Visakhapatnam district, A.P. State

**Copy to :**

The Assistant Commissioner of Prohibition & Excise (Distilleries), Kakinada  
The Excise Officer Industries, O/o the Assistant Commissioner of Prohibition & Excise (Distilleries), Kakinada

**PROCEEDINGS OF THE PROH. & EXCISE SUPERINTENDENT, Anakapally**  
**PRESENT: EXCISE SUPERINTENDENT, Anakapally**

Dated: 02/04/2022

**Sub:-** Proh. & Excise - Anakapally Excise Unit - Vishakapatnam Dist - Applied for New Methanol Registration of **Porus laboratories pvt ltd unit-VI, ATCHUTAPURAM, Moturupalem, Rambilli, Vishakapatnam** District for the year **2022-2023** of -  
 Certain Orders Issued - Reg.

**Ref:-** 1. Application of **M/s Porus laboratories pvt ltd unit-VI, at ATCHUTAPURAM, Moturupalem, Rambilli, Vishakapatnam.**

2. Remarks of the Station House Officer, **Yellamanchali**, received dt: **16/03/2022**.

3. Report of the Station House Officer, **Yellamanchali**, Dated. **02/04/2022**.

4. Cr.NO: 21092/Ex/94/B3, dt. 03-09-1994 of the Commissioner of Proh. & Excise, A.P., Hyderabad.

5. Cr.No. **0339/2022/CPE/B-4, Dt. 02/04/2022** of the Commissioner of Proh. & Excise, A.P.

Control Board, Paryavaran Bhavan, A-3, Industrial Estate, Santhhinagar.

@@@

**ORDER:**

As requested by the **M/s Porus laboratories pvt ltd unit-VI, ATCHUTAPURAM, Moturupalem, Rambilli, Vishakapatnam** and on submission of required documents, the above Methanol firm has been registered in this district Vide Regd. No. ----- for the year **2022-2023** for the possession and usage of Methanol as a **Manufacturing of Pharmaceutical products**, The Company requires **65840.00 KiloLitres**, per annum of Methanol for the above purpose subject to the following conditions:

1. The registered unit shall maintain register showing the amount of opening stock, purchase, consumption and closing balance on daily basis and they should keep in their records, copies of the pay bills, delivery Challans etc., showing from whom Methanol has been purchased and transported.
2. The sale of Methanol is allowed strictly to other registered dealers firm in the state and to un-registered dealer/firm outside the state.
3. The unit shall maintain the daily records on release of Methanol as well as spent Methanol in the prescribed proforma and submit daily/weekly reports to the Proh. & Excise Stations concerned under a copy to this office.
4. The unit should keep the records up to date and submit for inspection of the Proh. & Excise Inspector of the area.
5. All containers i.e., Tankers, Carboys, vessels, Bottles shall invariably bear the danger mark in the district Red Colour.
6. Whenever they carry methanol all the opening inlets and outlets shall be securely and thoroughly sealed.
7. The telephone numbers present permanent address of the registered parties shall be available in the office Register.
8. The consignor and the consignee and the registered dealer shall take all reasonable precautions such as sealing the container with facsimile seal and well guarded storing facility, The registered dealer shall be squarely made responsible along with others when any untoward incidents occur.
9. The unit shall produce certificate of explosives registration with concerned department.
10. The Company Officer shall maintain an inspection book and all relevant records as demanded by the Proh. & Excise Department.
11. The Registration is valid **Up to 31/03/2023** only.

**PROH. & EXCISE SUPERINTENDENT,**  
**Anakapally**

To:

**M/s Porus laboratories pvt ltd unit-VI, at ATCHUTAPURAM, Moturupalem, Rambilli, Vishakapatnam, Vishakapatnam Dist,**

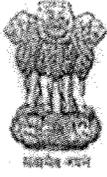
**Copy to Station House Officer, Yellamanchali.**

**Copy submitted to the Asst. Comm. of Proh. & Excise (Enft.), Vishakapatnam.**

**Copy submitted to the Dy. Commissioner of Proh. & Excise, Vishakapatnam.**

**Copy submitted to the Commissioner of Prohibition & Excise, A.P.**

**Copy submitted to the Director of Proh. & Excise, A.p.**



Government of India  
 Ministry of Commerce & Industry  
 Office of the Development Commissioner  
 Visakhapatnam Special Economic Zone  
 Administrative Building , Duvvada  
 Visakhapatnam – 530 049 A.P. (INDIA)



Ph: 0891-2708255 Fax: 0891-2587352, E-mail: devcomm.vsez@gov.in

**VISAKHAPATNAM SPECIAL ECONOMIC ZONE**  
**OFFICE OF THE REGISTERING OFFICER**  
**CERTIFICATE OF REGISTRATION**  
**FORM – II [ Rule : 18(1) ]**  
**VSEZ/VSP/PE/128/2017 DT 16.10.2017**

A Certificate of Registration containing the following particulars is hereby granted under Sub-Sec (2) of Section-7 of the Contract Labour (Regulation and Abolition) Act, 1970 and Rules made there under to

**M/S. PORUS LABORATORIES PRIVATE LIMITED., PLOT NO.2 A, VSEZ - APIIC,  
 MOTURUPALEM VILLAGE, ATCHTAPURAM & RAMBILI MANDAL, VISAKHAPATNAM**

1)	Nature of work carried on in the establishment	<b>MANUFACTURING OF SPECIALITY CHEMICALS</b>
2)	Names and address of the contractors	AS SHOWN IN ANNEXURE
3)	Nature of work in which contract labour is employed	AS SHOWN IN ANNEXURE
4)	Maximum number of Contract labour to be employed on any day through all contractors	<b>450</b>
5)	Other particulars relevant to the employment of contract labour	-

Instructions to Principal Employer are herewith enclosed.



for Registering Officer and  
 Development Commissioner, VSEZ  
 Duvvada, Visakhapatnam  
 Asst. Development Commissioner

**(Labour) VSEZ, DUVVADA**  
**VISAKHAPATNAM**  
 CH. NO AND DATE: 4125 DT 11.10.2017

FEE PAID

4125

CH. NO AND DATE: 4125 DT 11.10.2017



Ministry Of Commerce & Industry  
Office of the Development Commissioner  
Visakhapatnam Special Economic Zone  
Administrative Building , Duvvada  
Visakhapatnam – 530 049 A.P. (INDIA)



Ph: 0891 2708255 fax 0891-2587352 E-mail: devcomm.vsez@gov.in

The Development Commissioner, V.S.E.Z., Visakhapatnam is Notified, Competent and the appropriate Authority for issuance of Registration Certificate under the above said Act 1970 and the Rules 1971 made there uder for execution of works in the Establishment of :

M/S. PORUS LABORATORIES PRIVATE LIMITED., PLOT NO.2 A, VSEZ - APIIC, MOTURUPALEM VILLAGE, ATCHTAPURAM & RAMBILI MANDAL, VISAKHAPATNAM

After examining the above, Registration Certificate No :

**VSEZ/VSP/PE/128/2017 DT 16.10.2017**

is issued along with the Annexure of Contractor (s) for doing work(s) at the above place with the following conditions:-

- 1) The Principal Employer can engage contractors for **getting work done in non-core area only** under Sec.2 (1) (dd) of Contract Labour (R&A) Act 1970.
- 2) If any contractor is engaged 5 or more Contract Labour, invariably he has to obtain a valid Contract Labour Licence Certificate from the Development
- 3) The Principal Employer has to maintain Registers of contractors in Form-XII.
- 4) The Principal Employer shall display notices at a conspicuous place which shall be maintained in clean and eligible condition in English, Hindi and local language understood by majority of the contract labour in the Premises with the following details :
  - a. Rates of wages,
  - b. Hours of work,
  - c. Wage period,
  - d. Date(s) of payment of wages,
  - e. Name and address of the Development Commissioner,VSEZ., Visakhapatnam.
  - f. Date of payment of Unpaid wages.
- 5) The Principal Employer is liable if contractor does not pay wages in time to contract workers. Under Sec.20, both Contractor and Principal Employer are liable to provide welfare amenities like Canteen, Rest-room, Latrines and Urinals, First Aid facility etc.

48

**Annexure A**

List of Contractors of M/s. Porus Laboratories Private., Unit -6, Plot No.2A, 2B & 2C, APIIC SEZ,Sy. Nos.136P,139P,173P,175P,176P,177P&178P, Moturupalem Village, Atchutapuram Rambilli (Mdl), VISAKHAPATNAM-531011

SI No.	NAME OF THE CONTRACTOR	NATURE OF WORK	NUMBER OF WORKERS
1	M/s. Indus Projects (P) Limited., 7-1-26, Corporate Office Green lands, Begumpet, Hyderabad	Civil works	200
2	M/s. Naveen Sourcing Services, Flat No. 104, Sri Lakshmi Paradise -2, Road No.4b, Thirumala Nagar, Vadlapudi, Visakhapatnam	Loading and Unloading	50
3	M/s. Tulasi Engineering Works., Lemarthi Village, Pharma City, Aganampudi (Post) Visakhapatnam – AP 530053	Housekeeping	100
4	M/s. DSR Infra Constructions, R/o: 203-35-114, Near Ramalayam, Kothapalem, Yellamachili, Visakhapatnam	Housekeeping	50
5	M/s. Netpro Engineering (P) Ltd., T Nagar, Chennai	Fabrication	100
6	M/s. TNR enterprise, Uppavaram Village, Atchuthapuram Visakhapatnam – AP 531033	Housekeeping	50
7	M/s Thunderbolt #51-1-26, 1 <sup>st</sup> floor, Ramlakhan Complex, Opp: Mahindra Stayam” Visakhapatnam – 530013.	Security Services	30
8	M/s. Sri Aditya Engineering (P) Ltd., Yeduruvanipalem Village, Thanam Post, Parawada Manadalam , Visakhapatnam – AP - 531021	Fabrication	30
9	M/s. Nikhil Engineering., Official Colony, Srinagar Gajuwaka, Visakhapatnam – AP 530026	Fabrication	40
<b>TOTAL</b>			<b>650</b>

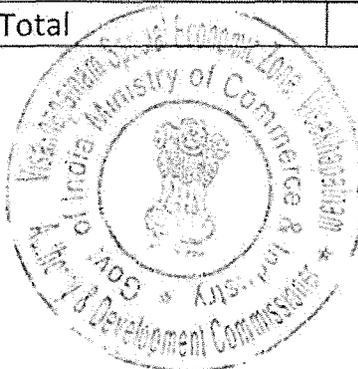


93/8/2021  
Asst. Development Commissioner  
(Labour) VSEZ, DUVVADA  
VISAKHAPATNAM

Annexure A

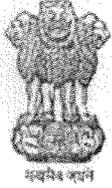
List of Contractors of M/s. Porus Laboratories Private., Unit-6, Plot No.2A, 2B & 2C, APIIC SEZ, Sy. Nos.136P,139P,173P,175P,176P,177P&178P, Moturupalem Village, Atchutapuram Rambilli (Mdl), VISAKHAPATNAM-531011

SI No.	NAME OF THE CONTRACTOR	NATURE OF WORK	NUMBER OF WORKERS
1	M/s. Indus Projects (P) Limited., 7-1-26, Corporate Office Green lands, Begumpet, Hyderabad	Civil works	200
2	M/s. Naveen Sourcing Services, Flat No. 104, Sri Lakshmi Paradise -2, Road No.4b, Thirumala Nagar, Vadlapudi, Visakhapatnam	Loading and Unloading	50
3	M/s. Tulasi Engineering Works., Lemarthi Village, Pharma City, Aganampudi (Post) Visakhapatnam – AP 530053	Housekeeping	100
4	M/s. DSR Infra Constructions, R/o: 203-35-114, Near Ramalayam, Kothapalem, Yellamachili, Visakhapatnam	Housekeeping	50
5	M/s. TNR enterprise, Uppavaram Village, Atchuthapuram Visakhapatnam – AP 531033	Housekeeping	50
6	M/s Thunderbolt #51-1-26, 1 <sup>st</sup> floor, Ramlakhan Complex, Opp: Mahindra Stayam” Visakhapatnam – 530013.	Security Services	30
7	M/s. Sri Aditya Engineering (P) Ltd., Yeduruvanipalem Village, Thanam Post, Parawada Manadalam, Visakhapatnam – AP - 531021	Fabrication	30
8	M/s. Nikhil Engineering., Official Colony, Srinagar Gajuwaka, Visakhapatnam – AP 530026	Fabrication	40
9	M/s. Thermax Limited., Bhosari, Pune - 411026	Fabrication	50
10	M/s. Preca Solutions India (P) Ltd., Gachibowli, Hyderabad- 500032	Fabrication	50
	Total		650



Asst. Development Commissioner  
(Labour) VSEZ, DUVVADA  
VISAKHAPATNAM

50



Government of India  
Ministry Of Commerce & Industry  
Office of the Development Commission  
VISAKHAPATNAM SPECIAL ECONOMIC ZONE  
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Ph: 0891-2708255 Fax: 0891-2587352, E-mail: [devcomm.vsez@gov.in](mailto:devcomm.vsez@gov.in)



FORM-VIII  
{Refer rule 4 (1) }  
CERTIFICATE OF REGISTRATION

VSEZ/VSP/ISM / PE/13/2021/3097

Dated: 13.05.2021

OFFICE OF THE REGISTERING OFFICER UNDER INTERSTATE MIGRANT WORKERS (Regulation of employment and conditions of Service) Act, 1979 & Development Commissioner, Visakhapatnam Special Economic Zone, Visakhapatnam.

A Certificate of registration containing the following particulars is hereby granted under clause (a) of sub-section (2) of Section-4 of the Interstate Migrant Workers (Regulation of Employment and conditions of service) Act, 1979 and the rules made there under to **Sri M. Lakshminarayana, Manager of M/s Porus Laboratories Pvt Ltd, (Unit-6) Plot No.2A,2B, & 2C,APIIC SEZ, Sy.Nos.136P,139P,173P,175P,176P,177P,& 178P, Moturupalem Village, Atchutapuram-Rambilli (Mandal), Visakhapatnam-531011.**

7. Name of the Work carried on : Construction, Fabrication and Loading & Unloading works  
In the Establishment  
In the Establishment
8. Name and address of the contractors : List enclosed
9. Nature of work for which Migrant Workers are to be employed or Employed : List enclosed
10. Maximum Number of Migrant Workmen to be employed on any Day through each contractor : Below 150
11. Other Particulars relevant to the Employment of migrant workmen :
12. Fee towards Registration : Rs.300/- vide challan No.50012293932021, dated 20/04/2021 of Sub Treasury, SBI, VSP.



*[Signature]*  
13/05/2021  
For Registering Officer &  
Development Commissioner,  
VSEZ, Duvvada, Visakhapatnam  
Asst. Development Commissioner  
(Labour) VSEZ, DUVVADA  
VISAKHAPATNAM

51

List of Contractors of INTER STATE MIGRANT WORKMEN AT M/s Porus Laboratories Pvt Ltd, (Unit-6) Plot No.2A,2B, & 2C,APIIC SEZ, Sy.Nos.136P,139P,173P,175P,176P,177P,& 178P, Moturupalem Village, Atchutapuram Rambilli (Mandal), Visakhapatnam-531011.

Sl.No.	Name and Address of the Contractor	Nature of work	No. of Workers
01.	M/s Indus Projects (P) Limited, 7-1-26, Corporate Office Green Lands, Begumpet, Hyderabad.	Civil Works	60
02.	M/s Naveen Sourcing Services, Flat No.104, Sri Lakshmi Paradise-2, Road No.4b, Thirumala Nagar, Vadlapudi, Visakhapatnam.	Loading and Unloading	20
03.	M/s DSR Infra Constructions, R/o: 203-35-114, Near Ramalayam, Kothapalem, Yellamachili, Visakhapatnam.	Housekeeping	20
04.	M/s Netpro Engineering (P) Ltd, T Nagar, Chennai.	Fabrication	50
	<b>TOTAL</b>		<b>150</b>



Asst. Development Commissioner  
(Labour) VSEZ, DUVVADA  
VISAKHAPATNAM

JO  
12/05/2017

Annexure A

List of Contractors of M/s. Porus Laboratories Private., Unit - 6, Plot No. 2A, 2B & 2C, APIIC SEZ, Sy. Nos.136P,139P,173P,175P,176P,177P & 178P, Moturupalem Village, Atchutapuram Rambilli (Mdl), VISAKHAPATNAM-531011

SI No.	NAME OF THE CONTRACTOR	NATURE OF WORK	NUMBER OF WORKERS
1	M/s. Indus Projects (P) Limited., 7-1-26, Corporate Office Green lands, Begumpet, Hyderabad	Civil works	60
2	M/s. Naveen Sourcing Services, Flat No. 104, Sri Lakshmi Paradise -2, Road No.4b, Thirumala Nagar, Vadlapudi, Visakhapatnam	Loading and Unloading	20
3	M/s. DSR Infra Constructions, R/o: 203-35-114, Near Ramalayam, Kothapalem, Yellamachili, Visakhapatnam	Housekeeping	20
4	M/s. Netpro Engineering (P) Ltd., T Nagar, Chennai	Fabrication	20
5	M/s. Sri Aditya Engineering (P) Ltd., Yeduruvanipalem Village, Thanam Post, Parawada Manadalam, Visakhapatnam, A.P.	Fabrication	15
6	M/s. Nikhil Engineering., Official Colony, Srinagar Gajuwaka, Visakhapatnam, A.P.	Fabrication	15
<b>TOTAL</b>			<b>150</b>



Development Commissioner  
(Labour) VSEZ, DUVVADA  
VISAKHAPATNAM

**Annexure A**

List of Contractors of M/s. Porus Laboratories Private., Unit -6, Plot No.2A, 2B & 2C, APIIC SEZ, Sy. Nos.136P,139P,173P,175P,176P,177P&178P, Moturupalem Village, Atchutapuram Rambilli (Mdl), VISAKHAPATNAM-531011

SI No.	NAME OF THE CONTRACTOR	NATURE OF WORK	NUMBER OF WORKERS
1	M/s. Indus Projects (P) Limited., 7-1-26, Corporate Office Green lands, Begumpet, Hyderabad	Civil works	60
2	M/s. Naveen Sourcing Services, Flat No. 104, Sri Lakshmi Paradise -2, Road No.4b, Thirumala Nagar, Vadlapudi, Visakhapatnam	Loading and Unloading	20
3	M/s. DSR Infra Constructions, R/o: 203-35-114, Near Ramalayam, Kothapalem, Yellamachili, Visakhapatnam	Housekeeping	20
4	M/s. Preca Solutions India (P) Ltd., Gachibowli, Hyderabad- Telangana	Fabrication	20
5	M/s. Sri Aditya Engineering (P) Ltd., Yeduruvanipalem Village, Thanam Post, Parawada Manadalam, Visakhapatnam – AP - 531021	Fabrication	15
6	M/s. Nikhil Engineering., Official Colony, SrinagarGajuwaka, Visakhapatnam – AP 530026	Fabrication	15
<b>TOTAL</b>			<b>150</b>



*[Signature]*  
11/4/22  
Asst. Development Commissioner  
(Labour) VSEZ, DUVVADA  
VISAKHAPATNAM

ANNEXURE R-4  
"COLLY"

54



To

Date: 07.06.2022

The Member Secretary,

APPCB,

D.No:33-26-14D/2, Near Sunrise Hospitals,

Kasthuribaipet,

Vijayawada – 520 010

Order Reference: - Order No. 703/APPCB/HO/UH-II/TF/VSP/2022; Dated 07/06/2022.

Sub: Stop Production order

Respected Sir,

This is with reference to the order issued by your good office, we need to do the following measures to safeguard the plant, residing people and the Environment, in and around the factory premises.

- 1) We need to do safe shut-down of the production blocks those are in operation at the time of order served to us, 11.00 Hrs, dated 07.06.2022.
- 2) We need to disposal of Treated effluent, solid waste, and process residues in stock as on date, to the CETP facility through P C B approved transporter.
- 3) Any other effluent generated during safe shutdown procedure of existing mass in different reactors/ equipment.
- 4) Removal of Finished goods to customers.
- 5) Removal of any other hazardous / unused solvents for disposal.

Here by your good office is requested to provide necessary permissions to use

- a) Required Electricity from board power / Bac-up Generators on for Safe shut-down and keeping Solvent storage in safe condition. For which we require
  - +5 Deg. C Chilled water compressors and its circulation pumps for Vent condensers /vessels
  - Nitrogen plants and its compressors to maintain inertisation in all solvent and chemical storage tanks / reactors.
  - Instrumentation Air compressor to keep volves remain in safe mode
  - DCS room to monitor plant safe conditions time to time.
  - Continues Lighting and Air conditioners

Porus Laboratories Pvt. Ltd.

Factory : Unit VI, Plot No. 2A, 2B & 2C, APIC-SEZ, Moturupalem Village, Achutapuram, Rambilli Mandal, Vishakapatnam - 531011, Andhra Pradesh, India. LOA no.: 2(21)/APSEZ/2017, 14.09.2017.

Registered & Corporate Office: 4th Floor, K K R Square, Kavuri Hills, Hyderabad-500 033, Telangana, India.

Tel: +91 (40) 4011 8098, 4011 8099, info@poruslabs.com www.poruslabs.com

CIN: U24230TG1996PTC025914

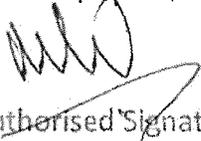
b) Minimum Technical human resources and supporting helpers

We ensure all necessary safety measures while safe shutdown and disposal of both liquid and solid wastage, process Hazards and removal of Finished goods.

Kindly provide the necessary permission to execute with extreme care under our senior technical team.

We, PORUS will strictly follow the APPCB order No. 703/APPCB/HO/UH-II/TF/VSP/2022; Dated 07/06/2022 and guidance and ensure all required parameters time to time.

Sincerely Yours,



Authorised Signature



CC:

- a) CE – APPCB - HO
- b) JC – APPCB – Visakhapatnam
- c) EE – APPCB - Visakhapatnam

Porus Laboratories Pvt. Ltd.

Factory : Unit VI, Plot No. 2A, 2B & 2C, APIIC-SEZ, Moturupalem Village, Achutapuram, Rambilli Mandal, Vishakapatnam - 531011, Andhra Pradesh, India. LOA no.: 2(21)/APSEZ/2017, 14.09.2017.

Registered & Corporate Office: 4th Floor, K K R Square, Kavuri Hills, Hyderabad-500 033, Telangana, India.

Tel: +91 (40) 4011 8098, 4011 8099, info@poruslabs.com www.poruslabs.com

CIN: U24230TG1996PTC025914

M243 and M346 Batch status as on 07-06-2022 (11:00) *SG*

Action Taken

E BLOCK			
STAGE-1			
Equipment No	Batch No	Status	
V-101		Empty	Production Activity Stopped
R-101 A		Empty	
V-104	VI/M243122E0026	#26 Reaction mass present ( 3 rd Lot Holding )	
R-102A	VI/M243122E0026	#026 Lot1 Distillation	
R-102B		Empty	
R-102C		Empty	
R-102D	VI/M243122E0026	#026 Lot2 Quenching and Distilation to be done	
V-107	VI/M243122E0024,25	Stage-01 intermediate	
STAGE-2			
R-201		Empty	Production Activity Stopped
R-202		Empty	
V-202		Empty	
V-204		Empty	
PFR-201		Empty	
PFR-202		Empty	
R-203A	VI/M2432B22E0037	Under workup	
R-203B		Empty	
STAGE-3			
V-302		Empty	Production Activity Stopped
R-301	VI/M2403A22E0028	#028 U Chlorine gas purging 1250 kg	
V-304	VI/M243A22E0028	#28 Sodium Carbonate Solution Present	
R-302		Empty	
V-303		Empty	
V-319	VI/M24303A22E0027	#27 Organic Layer Present	
C-301A	VI/M24303A22E0026	#26 U/MCB Collection stopped	
C-311A	VI/M24303A22E0026	#26 U/Product Distillation Stopped	
STAGE-4			
R-401A		Heal Volume Present	Production Activity Stopped
R-401B		Heal Volume Present	
R-402A		Empty	
R-402B		Empty	
R-403A		Fmntv	

R-403B		Empty	
V-415 A,B	VI/M240422E0051	Organic layer present for storage	57
<b>STAGE-5</b>			
R-501A		Empty	Production Activity Stopped
R-502		Empty	
V-505 A,B		Empty	
501 FFE,ATFE		Empty	
V-506B		Stage-05 Product Present	
<b>M346</b>			
R-801	VI/M3460122E0031	Toluene present	Production Activity Stopped
R-802A	-	Empty	
R-802B	-	Empty	
R-805A	-	Empty	
R-805B	-	Empty	
R-806A		Empty	
R-806B		Empty	
R-807A		500 Lts Water present	
R-807B	VI/M3460122E0030	#30 Ready To ANFD	
R-807C	VI/M3460122E0028&29	#28 &29 Toluene MIs present	
R-807D		#28 &29 Water MIs present	
R-808		Empty	
ANFD-801A	VI/M3460122E0028	Filtration Completed	
ANFD-801B	VI/M3460122E0029	Filtration stopped	

<b>B BLOCK</b>			
<b>STAGE-1</b>			
<b>Equipment No</b>	<b>Batch No</b>	<b>Status</b>	
GLR-B13		Empty	
GLR-B14		Empty	
GLR-B15		Empty	
GLR-B25		Empty	
<b>STAGE-2</b>			
SSR-B01		Empty	
SSR-B20		Empty	
<b>STAGE-3</b>			

SSR-B03		Residue to be unload	SR
GLR-B04		Empty	
GLR-B06	VI/M24302220117	Distillation Completed .	
GLR-B16	VI/M24302220122	Batch put on hold	
SSR-B23	VI/M24302220119,120	MCB Distillation Completed	
GLR-B19	VI/M24302220124	Batch put on hold	
GLR-B25	VI/M24302220123	#123 U/Chlorine Gas Purging stopped after 450kg .	
<b>STAGE-4</b>			
SSR-B02	VI/M24304220073C	Solvent distillation to be done	
SSR-B04		empty	
SSR-B05	VI/M24304220072C	Heal Volume Present	
GLR-B17		empty	
SSR-B18		Empty	
SSR-B19	VI/M24304220072B	Heal Volume Present	
<b>STAGE-5</b>			
SSR-B15	VI/M24304220073A	Batch to be start	
SSR-B21	VI/M24304220073B	Product to be unload	
<b>M346</b>			
SSR-B14		Empty	
GLR-B20	VI/M346A01220117	Cooling for Filtration	
GLR-B21		Empty	
ANFD-B01	VI/M346A01220116	Filtration Completed	
SSR-B22	VI/M346B01220105	Batch to be start	
GLR-B06			
SSR-B07		Empty	
ANFD-B02	VI/M346B01220104	Filtration Completed	
GLR-B01	VI/M346A01220116	Toluene MLs Present	
GLR-B02	VI/M346B01220104	Toluene MLs Distillation Stopped	
GLR-B03		Empty	
SSR-B17		EMPTY	

Production Activity  
Stopped

To

Date: 07.06.2022

The Environment Engineer,  
AP Pollution control Board,  
Regional office,  
Visakhapatnam. AP

**Order Reference: - Order No. 703/APPCB/HO/UH-II/TF/VSP/2022; Dated 07/06/2022.**

Sub: Stop Production order

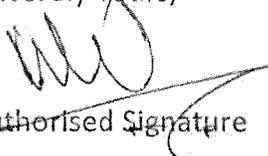
Respected Sir,

This is with reference to the order issued by your good office, we have stopped all production activities taking measures to safeguard the plant, residing people and the Environment, in and around the factory premises.

We also stopped Boilers with immediate effect on receipt of your order.

We, PORUS will strictly follow the APPCB order No. 703/APPCB/HO/UH-II/TF/VSP/2022; Dated 07/06/2022 and guidance and ensure all required parameters time to time.

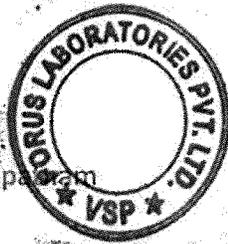
Sincerely Yours,

  
Authorised Signature

CC:

a) JC – APPCB – Visakhapatnam

Annexure – Status enclosed



**Porus Laboratories Pvt. Ltd.**

Factory : Unit VI, Plot No. 2A, 2B & 2C, APIIC-SEZ, Moturupalem Village, Achutapuram, Rambilli Mandal, Vishakapatnam - 531011, Andhra Pradesh, India. LOA no.: 2(21)/APSEZ/2017, 14.09.2017.

Registered & Corporate Office: 4th Floor, K K R Square, Kavuri Hills, Hyderabad-500 033, Telangana, India.

Tel: +91 (40) 4011 8098, 4011 8099, info@poruslabs.com www.poruslabs.com

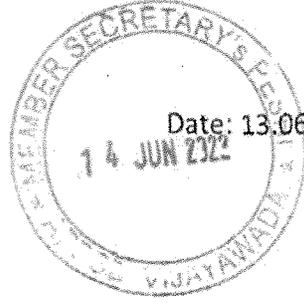
CIN: U24230TG1996PTC025914

60



To

The Member Secretary  
APPCB  
D. No: 33 - 26 -140 D/2, Near Sunrise Hospitals  
Kasturibhaipet  
Vijayawada - 520 010



Date: 13.06.2022

Reference: - Order No. 703/APPCB/HO/UH-II/TF/VSP/2022; Dated 07/06/2022.

**Sub: Revocation of Stop Production order**

Respected Sir,

This is with reference to the order issued by your good office, we have stopped all production activities taking measures to safeguard the plant, residing people and the Environment, in and around the factory premises.

We also stopped Boilers with immediate effect on receipt of your order.

We did ensure all necessary systems and integrity of the following areas across the company

- 1) Emission detection equipment
- 2) Emission control equipment
- 3) Process safety devises
- 4) Multistage scrubbing systems for emission control and recovery/recycling of scrubbed HCl in back to process
- 5) Monitoring and operating Critical process parameters through Distribution and Control Systems and HMI (Human Machine Interface).
- 6) Online VOC detection systems

However the batches have been stopped abruptly so the quality parameters and yields of the product might be affected which will lead to substantial loss to the company.

The committee also inspected our unit and checked all the safety and emission control systems and found them satisfactory.

We here by confirm that, the organisation shall obey the APPCB norms and conditions and operate our unit within the specified norms established.

Hence, we request your good office to kindly REVOC the temporary stop production Order No. 703/APPCB/HO/UH-II/TF/VSP/2022; Dated 07/06/2022, to meet the customer demand at the earliest.

Sincerely Yours,

Authorised Signature

CC: CE - APPCB, Vijayawada, EE - APPCB, Vishakhapatnam, JC - APPPCB, Vishakhapatnam

Porus Laboratories (P) Ltd.

Registered & Corporate Office: 4th Floor, K K R Square, Kavuri Hills, Hyderabad-500 033, Telangana, India.  
Tel: +91 (40) 4011 8098, 4011 8099, info@poruslabs.com www.poruslabs.com



ANNEXURE R-6

Regd. Post with Ack Due

61

Order No.703/APPCB/HO/UH-II/TF/VSP/2022-

Date: 15.06.2022.

**TEMPORARY REVOCATION OF STOP PRODUCTION ORDER**

**Sub:** APPCB – UH-II - TF – M/s. Porus Laboratories Private Limited., Unit-VI, Plot No. 2A,2B, 2C, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District – Employees of M/s.Seeds Intimate Apparel India Pvt. Ltd., Plot No. 11 located in the premises of M/s. Brandix Apparel India (Pvt) Ltd(BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District (Presently Anakapalli District) affected due to inhalation of unknown toxic gas - Stop Production Order Issued – Inspection of the industry by the committees - Industry request for Revocation of Stop Production Order – **Temporary Revocation of Stop Production order for a period of three months** - Issued – Reg.

- Ref:**
1. Consent order No. APPCB/VSP/VSP/434/HO/CFO/2021, dated 12.03.2021.
  2. A Gas leak incident occurred on 03.06.2022 in between 11:30 AM to 12:00 Noon , affecting the employees of Brandix SEZ, Atchutapuram.SEZ
  3. Inspection of the officials of RO, Visakhapatnam dated 03.06.2022.
  4. Adverse news items published in the leading news papers dt 04.06.2022.
  5. Proceeding of the Member Secretary, APPCB dated 04.06.2022
  6. Inspection conducted on 03.06.2022, 04.06.2022, 06.06.2022 & 07.06.2022.
  7. Stop Production Order dt. 07.06.2022.
  8. Inspection of the industry by the committees dt. 03.06.2022.
  9. Industry representation for Revocation of Stop Production Order dt.13.06.2022.

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**WHEREAS** you are operating Bulk drug manufacturing industry in the name & style of M/s. Porus Laboratories Private Limited., Unit-VI located at Plot No. 2A,2B, 2C, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District.

**WHEREAS** the Board vide reference 1st cited, issued CFO & HWA to the industry on 12.03.2021 for the period up to 30.06.2023 with certain terms and conditions to comply therein.

**WHEREAS** a gas leak incident occurred on 03.06.2022 between 11:30 AM to 12:00 Noon vide reference 2nd cited, affecting employees of M/s.Seeds Intimate Apparel India Pvt. Ltd., Plot No. 11 located in the premises of M/s. Brandix Apparel India (Pvt) Ltd (BIAC), SEZ, Pudimadaka Road, Atchuthapuram, Visakhapatnam District (Presently Anakapalli District).

**WHEREAS** it was reported in the news papers that over 100 women working in the Brandix SEZ in Achutapuram have fallen sick after inhaling ammonia, leaked from the nearby Porus chemical factory vide reference 4th cited. Further, reported that about 100 women in an apparel unit developed symptoms of headache, vomiting and a few fainted after inhaling the gas, Treatment has been provided to them and all are out of danger.

**WHEREAS** a committee was constituted vide reference 5th cited, for inquiry into the incident.

**WHEREAS** in view of the urgency and to safeguard the public health, based on the preliminary reports placed before the Board, the Board has issued Stop Production Order as precautionary measure to alleviate apprehension of any untoward and reoccurrence of such incidents.

**WHEREAS** the committees constituted by the District Collector and the Board inspected the industry and submitted the report.

**WHEREAS vide reference 9<sup>th</sup>** cited the industry requested for Revocation of Stop Production Orders.

Accordingly, the Board hereby issues temporary Revocation of Stop Production Order for period of three months under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 to your industry located at Plot No. 2A,2B, 2C, APSEZ, APIIC, Moturupalem (V), Rambilli (M), Visakhapatnam District forthwith until further orders and you are directed to comply with the following:

1. The industry shall not manufacture the unconsented products.
2. The industry shall ensure to maintain standard operating procedure for all consented products and to impart training to all employees on SOP's, production process, safety aspects. The employees shall be given hands on experience with the production process under the supervision of senior employees. The units only after ensuring that adequate training is imparted to its employees will engage the employees for independent works. Overall the industries should be prepared for emergency response readiness & effectiveness in terms of major accidents.
3. The industry shall conduct mockdrills to the employees in controlled environment on actions to be taken during failures, gas leakage etc.
4. The industry shall be ready with the offsite and onsite emergency preparedness plans in case of exigency.
5. The industry shall install suitable gas sensors and alarm system in the unit at appropriate locations where emission of gas is suspected so that any gas leaked is detected and the employees are immediately alerted. In sensitive areas of the unit where gas leakages are suspected, the unit shall work out an emergency prepared plan to vent out the gases safely.
6. The flow meters, sensors, measuring devices have to be regularly calibrated.
7. The unit shall issue essential Personnel protective equipment like nose mask, Helmets, Safety Shoes, Safety Glasses, Acid-Alkali Proof Gloves to all its employees and make it mandatory that the employees have to wear PPE's during working hours.
8. The unit shall ensure that the pipes, nipples, pumps, nozzles, screws, nuts, bolts, safety devices etc required for transferring of reagents, raw materials, mother liquors, reaction mixture or during emergency shall be easily assessable.
9. The unit shall recruit qualified and experienced staff especially for working in sensitive areas like production block.
10. The MSDS of raw materials, intermediates, products, suspected gases shall be made available in the unit at easily accessible points.
11. In addition to oral communication, the unit shall establish written communication or system through which the process details, reactor details and other essential details are communicated. The reactors shall be properly labelled indicating the crucial details such as status of reaction, product being manufactured etc. Since the unit is operating in different shifts, proper labelling and written communication will avoid confusion. During shift change, the shift incharges of closing shift shall record the essential details in a register or on reactor labels etc and upcoming shift incharge will read it and acknowledge it by signing to avoid confusion during shift change.
12. The unit shall practice job-rotation in accordance with Occupational Safety and Health Administration's guidelines to minimize employee exposure.
13. The unit will carry out health checkup of all employees once in a period of 6 months, to ascertain the health status of all the employees in respect of occupational health hazards to which they are exposed.

- 63
14. The industry shall install number of multi gas detectors with alarm system in clean room and process area as the industry is having only one system.
  15. The industry shall upgrade the two stage scrubber connected to the reactors to control process emissions by providing one more two stage scrubber within one month.

You are hereby directed to note that, should you violate the order, appropriate action will be initiated under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e. 15.06.2022.***

**Sd/-  
MEMBER SECRETARY**

To

**M/s. Porus Laboratories Private Limited., Unit-VI,  
Plot No. 2A,2B, 2C, APSEZ, APIIC,  
Moturupalem (V), Rambilli (M),  
Visakhapatnam District.**

**// T.C.F.B.O//**

*M. Raju*  
*16/6*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II**

64

**VAKALATNAMA**  
BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA 448/2022

IN THE MATTER OF:

In re: *Suo moto* matter in: “178 women workers fall ill after gas leak in Andhra's Visakhapatnam.”

KNOW ALL to whom these present shall come that I, Srinivasan Namala, Authorized Representative of the Respondent, Porus Laboratories Private Limited do hereby appoint:

Mr. Gautam Bajaj, Advocate  
M-19A South Extension Part-II, New Delhi-110049  
Ph. +919818366747.

Email: [gautambajaj90@gmail.com](mailto:gautambajaj90@gmail.com)

(herein after called the advocate/s) to be my Advocate in the above-named case authorised him:-

1. To act, appear and plead in the above mentioned cause in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal of letters patent appeal or review or revision or execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, letters patent appeal, petition of appeal to High Courts, Supreme Court, cross-objections or petitions or execution, review, revision, withdrawal compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. To withdraw or compromise the said cause or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said cause.
4. To receive moneys and grant receipts therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.
5. To employ any other Legal Practitioner authorising him to exercise the power and authority hereby conferred on the Advocate(s) whenever they may think fit to do so.

AND I/We hereby agree to ratify whatever the Advocate(s) or their substitute shall do in the premises.

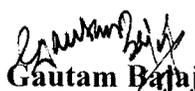
AND I/We hereby agree not to hold the Advocate(s) or their substitute responsible for the results of the said cause in consequence of their absence from the Commission/Court when the said cause is called up for hearing.

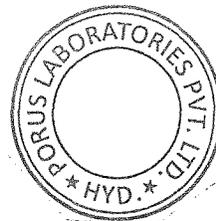
AND I/We hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate(s) remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

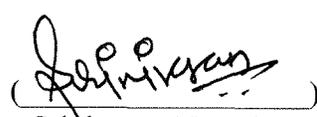
IN WITNESS WHEREOF I/We hereunto set my/our hands to these presents the contents of which have been explained to and understood by me, this the 30th day of June, 2022.

Accepted subject to the terms regarding fees.

**Identified by me.**

  
Gautam Bajaj  
Advocate  
D/1200/2012.



  
Srinivasan Namala

Mobl. No. 984959 6624

